महोदय, आज त्रिपुरा से संबंधित इस विधेयक पर राज्य सभा के अनुभवी माननीय सांसदों ने अपनी बात रखी है। मैं प्रस्ताव करती हूँ कि इस विधेयक को पारित कर दिया जाए।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950, for inclusion of certain community in the list of Scheduled Tribes in relation to the State of Tripura, as passed by Lok Sabha, be taken into consideration".

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती रेणुका सिंह सरुता) : महोदय, मैं प्रस्ताव करती हूँ :

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, the Criminal Procedure (Identification) Bill, 2022. Shri Amit Shah to move a motion for consideration of the Criminal Procedure (Identification) Bill, 2022. माननीय अमित शाह।

The Criminal Procedure (Identification) Bill, 2022

&

Amendments for reference of the Criminal Procedure (Identification)

Bill, 2022 to a Select Committee

गृह मंत्री ; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, मैं प्रस्ताव करता हूँ :

"कि दांडिक मामलों में शनाख्त और अन्वेषण के प्रयोजनों के लिए सिद्धदोष और अन्य व्यक्तियों का माप लेने को प्राधिकृत करने और अभिलेखों का परिरक्षण करने और उससे संबद्ध और आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

महोदय, मैं आज एक महत्वपूर्ण विधेयक लेकर सदन के सामने उपस्थित हुआ हूँ, जिसे चार तारीख को लोक सभा ने भी पारित किया है। इस विधेयक का उद्देश्य एक सौ साल पुराने विधेयक में आज के जमाने के अनुरूप टेक्नोलॉजी में जो बदलाव हुआ है, उसका समावेश करना है, investigation को बल देना है और इस डेटा को स्टोर करके, इसका analysis करके, इसका उपयोग करके दोषसिद्धि के प्रमाण को ज्यादा से ज्यादा बढाना है। उपसभापति महोदय, जब तक किसी देश में दोषसिद्धि का प्रमाण नहीं बढ़ता है, तब तक कानून और व्यवस्था की परिस्थिति सुधारने के सभी प्रयास विफल हो जाते हैं। पुलिस या कानून प्रवर्तक एजेन्सियाँ कितने भी लोगों को कानून के दायरे में पकड़कर लाएं, मगर जब तक अदालतों में उनके दोष को सिद्ध नहीं किया जाता है, तब तक उन्हें सजा नहीं होती है। कुछ अपराधी ऐसे होते हैं, जो स्वाभाविक रूप से अपराध करते हैं, जिन्होंने अपराध को पेशे के रूप में भी स्वीकार किया है, जब तक ऐसे अपराधियों को सजा नहीं होती है, तब तक यह सिलसिला टूटता नहीं है। दूसरा, जब तक अपराधियों को सजा नहीं होती है - 'अपराध करने से सजा होती है' - यह संदेश भी समाज के अंदर नहीं जाता है और जब तक अपराधियों को सजा नहीं होती है, तब तक हम कानून के अनुसार जीने वाले समाज के बहुत बड़े तबके में कानून, व्यवस्था और सरकार के प्रति, संविधान के प्रति आस्था की भावना को खडा नहीं कर सकते हैं, इसलिए यह निहायत जरूरी है कि दोषसिद्धि के प्रमाण को बढ़ाया जाए और ऐसा लगता है कि इसके लिए अंग्रेज़ों के समय में बना हुआ एक पुराना कानुन आज के समय में पर्याप्त नहीं है। देश के विधि आयोग ने 1980 में भारत सरकार को 'बंदी शनाख्त अधिनियम, 1920' पर अपनी 87वीं रिपोर्ट सौंपी थी और उसके अंदर विधि आयोग के द्वारा यह जरूरत महसूस की गई थी कि 1920 के कानून को दांडिक जाँच में आधुनिक रुझानों के अनुरूप बदलने की जरूरत है। विधि आयोग ने यह भी कहा कि पहचान के प्रयोजन से संकलित किए जाने वाले डेटा की श्रेणियों को सीमित नहीं रखना चाहिए। उन्नत वैज्ञानिक खोज से लिए जाने वाले सारे मापों की सूची में निरंतर वृद्धि होनी चाहिए। इसके साथ ही, विधि आयोग ने यह भी अनुशंसा की कि जिन व्यक्तियों के माप लिए जा रहे हैं, उनके दायरे को भी विस्तृत करना चाहिए।

कई सारे जजमेंट्स में भी इसी प्रकार की भावना राज्य सरकारों और केन्द्र सरकार के सामने अलग-अलग समय पर व्यक्त की गई है। इस विषय-वस्तु को ध्यान में रखकर, पश्चिमी बंगाल, महाराष्ट्र, तिमलनाडु, कर्णाटक, मध्य प्रदेश और गुजरात, इन सारे राज्यों ने कई समयानुकूल परिवर्तन किए हैं, परन्तु इस पर समग्रता से विचार करके माप रखने की आधुनिक से आधुनिक तकनीक से माप का डेटा स्टोरेज हो, अच्छे से अच्छे सॉफ्टवेयर से इसका एनालिसिस हो, तािक इसके आधार पर गुनाह करने की मानसिकता का पता चल सके कि हर जिले में किस प्रकार के गुनाह होते हैं, हर प्रदेश में किस प्रकार के गुनाह ज्यादा होते हैं। फिर, उसके आधार पर उस जिले और प्रदेश में होने वाले गुनाह को रोकने के लिए पुलिस की रणनीित बन पाए, इस प्रकार की एक व्यवस्था को कानूनी स्वरूप देने के लिए मैं यहाँ यह विधेयक लेकर उपस्थित हुआ हूँ। मैं इसके बारे में विस्तृत रूप से बताना चाहूँगा, मगर पहले सभी सदस्यों के अभिप्राय सुनने के

बाद उनकी ओर से आए हुए सारे सुझावों, उनकी ओर से आई हुई सारी queries को address करते हुए समापन के वक्त मैं इसको विस्तार में रखूँगा।

अंत में, मैं सभी सभासदों से यह कहता हूँ कि वे अपने-अपने मूल्यवान विचार, इसके पक्ष में या विपक्ष में जो भी हों, उनको यहाँ पर रखें।

MR. DEPUTY CHAIRMAN: There are three Amendments, by Shri Tiruchi Siva, Shri Sukhendu Sekhar Ray and Shri Abdul Wahab, for reference of The Criminal Procedure (Identification) Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. Members may move their Amendments at this stage without any speech. Shri Tiruchi Siva, are you moving it?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

- 1. Shri John Brittas
- 2. Shri G.C. Chandrashekhar
- 3. Shrimati Vandana Chavan
- 4. Shri Shaktisinh Gohil
- 5. Prof. Manoj Kumar Jha
- 6. Shri Jose K. Mani
- 7. Shri Sanjay Raut
- 8. Shri Sukhendu Sekhar Ray
- 9. Shri Sanjay Singh
- 10. Shri Tiruchi Siva
- 11. Shri Binoy Viswam

12.

with instructions to report by the last day of the first week of the next (257<sup>th</sup>) Session of the Rajya Sabha."

MR. DEPUTY CHAIRMAN: Shri Sukhendu Sekhar Ray, are you moving it?

## SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I move:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

- 1. Prof. Manoj Kumar Jha
- 2. Prof. Ram Gopal Yadav
- 3. Shri Elamaram Kareem
- 4. Shri Abdul Wahab
- 5. Shri Binoy Viswam
- 6. Shri Kanakamedala Ravindra Kumar
- 7. Shrimati Priyanka Chaturvedi
- 8. Shri Tiruchi Siva

with instructions to report by the last day of the first week of the next (257<sup>th</sup>) Session of the Rajya Sabha."

MR. DEPUTY CHAIRMAN: Shri Abdul Wahab; not present. Amendment not moved. The motion for consideration of the Bill and the Amendments moved thereto are now open for discussion. Shri P. Chidambaram.

### The questions were proposed.

SHRI P. CHIDAMBARAM (Maharashtra): Mr. Deputy Chairman, Sir, when I rise to speak in this House, I have to remind myself that this is Parliament, the highest seat representing the sovereign power of the people. We gave ourselves a Constitution. We are bound to honour the Constitution. But I deeply regret to say that when a Bill like this is moved and passed in this House, we are, wittingly or unwittingly, berating the Constitution that we have. I know that this Bill has been approved by the Cabinet of the Government of India. I know that this Bill was introduced in the Lok Sabha. I have read that several suggestions were made in the Lok Sabha to amend the Bill, to refer it to a Standing Committee, to refer it to a Select Committee, but I deeply regret that not one suggestion was accepted by the Government. The Bill has been passed as it was introduced and, I am afraid, given the current circumstances, it will be

passed in this House also without taking into account any suggestions. What is wrong with the suggestion of my distinguished colleagues who said, refer this Bill to a Select Committee, or refer this Bill to a Standing Committee? If we can wait a 102 years to change a Bill of 1920, why can't we wait for 102 days for the Bill to be brought after examination by a Standing Committee or a Select Committee? What did not happen in 102 years is not going to happen in 102 days. I want to know who is taking ownership for drafting the Bill. Ownership for the Bill is the Cabinet to the Government of India. But who is taking ownership for drafting the Bill? I will explain why this Bill is extremely defective, apart from being dangerous.

Firstly, this House must know, there are existing laws on identification of prisoners. The Criminal Procedure Code has Section 53, Section 53A and Section 54. They were introduced in 1963; not in 1920. There is the other Bill which the hon. Home Minister referred to. It is the Identification of Prisoners Act, 1920. There is also another Bill which is pending, namely, the DNA Technology (Use and Application) Regulation Bill, 2019, which, I believe, has been reported back to the House. Why is the DNA Technology (Use and Application) Regulation Bill being kept pending since 2019 and why is this Bill being introduced? What have you found lacking in the Criminal Procedure Code? What have you found lacking in the DNA Technology Regulation Bill which is sought to be made up by this Bill? I summarise the Statement of Objects and Reasons in three sentences. It says, "To expand the ambit of powers; to use modern techniques for body measurements and, thirdly, to provide legal sanction." These are harmless words. The harm, the mischief, lies in the sections. Let's look at these one by one. I want to ask the hon. Home Minister and the Treasury Benches: Have you considered the development of law in the last twenty or thirty years, especially since the year 2010? The Constitution is a living document. Its sole interpreter is the Supreme Court of India. We can make law, but what we made is interpreted by the Supreme Court. While the privilege of making a law belongs exclusively to Parliament, the power to interpret the law exclusively belongs to the Supreme Court. That is the division of powers. Has the Government taken into account two historic judgements of the Supreme Court in the last ten years? The first is the judgement of Selvi Vs. State of Karnataka, pronounced on 5<sup>th</sup> of May, 2010 and the second is the Justice Puttaswamy Vs. Union of India judgement, pronounced on 24<sup>th</sup> of August, 2017. I am not going to quote them copiously. While examining narcoanalysis, polygraph test, commonly known as lie detector test, and Brain Electrical Activation Profile, commonly called BEAP, in Selvi Vs. State of Karnataka -kindly remember these three words because I will refer them again -- the Court said, "It is our considered opinion that subjecting a person to the impugned techniques, these three techniques, in an involuntary manner, violates the prescribed boundaries of privacy. In the light of these conclusions, we hold that no individual should be subjected to any of the techniques in question, whether in the context of investigation in criminal cases or otherwise. "

Since 2010, the law in this country is that narco-analysis, polygraph test and BEAP are unlawful, unconstitutional. They violate liberty and privacy.

The second judgment, in Puttaswamy's case, said, "An invasion of life or personal liberty must meet the three-fold requirement - (i) legality, which postulates the existence of a law; (ii) need defined in terms of a legitimate state aim; and (iii) proportionality, which ensures a rational nexus between the objects and the means adopted to achieve them."

This law, which the hon. Home Minister has introduced, goes directly against the pronouncement in Selvi's case, and it fails every one of the three tests laid down in Puttaswamy's case. Let us reflect on what we are doing. What we think we are doing is not final. It has to pass the test of the Constitution. It has to pass the test of the Constitution as interpreted by the Supreme Court, and with open eyes, we are considering a law which directly violates, as I will demonstrate, Selvi and directly violates Puttaswamy.

Sir, liberty and privacy are two of the most cherished rights in a democracy. Let me repeat it. There is nothing more important to the dignity of a human being than liberty and privacy, which is why the laws are developed all over the world in democratic countries to protect liberty, to protect privacy. Derogation of any right is a starting point of denial of that right. Erosion of any right is a starting point of extinguishment of that right. We think we are only derogating, but, eventually, this will lead to denial and destruction of liberty and privacy. We think we are only eroding at the fringes, but this will lead to extinguishment of all rights.

Let us look at the provisions one by one. There are four key provisions and I will take two minutes on each provision, and on each of the provisions, I will ask a question and I sincerely hope the hon. Home Minister will answer the question directly and specifically. First, look at Section 2(1)(b). Section 2(1)(b) of the Act allows the police and the prison authorities to take measurements. The word 'measurement' is defined to include biological samples and their analysis, behavioural attributes, or, any other examination under Sections 53, 53A and 54 of the Criminal Procedure Code, which refers to such other tests. I hope the link is clear. 'Measurements' in this Bill has three components, but the third component refers to the Criminal Procedure Code which says, "Such other tests". So, the term "such other tests" must be read into this Section. Now, I ask a specific question, and I request, I pray

for a specific answer. Do these measurements include narco-analysis, polygraph test, Brain Electrical Activation Profile, and psychiatric examination? If they are not included, let us make it clear. If they are included, let us make that clear. Each one of this is unlawful, and, if by measurements, if by biological samples and their analysis, by the phrase 'behavioural attributes', and, by the phrase 'such other tests', you are including narco-analysis, polygraph test, BEAP and psychiatric examination, this Bill is unconstitutional.

Let us take the next clause. Clause 3 starts by saying, 'any person'. That includes all of us. Now, I ask hon. Members in this House, I wish I could speak in a lighter vein, I ask all hon. Members in this House, active political persons, trade unionists, social activists, progressive writers, has anyone not violated any law in this country? When the police say, Section 144 in force, you cannot proceed, and, you take two steps forward, you are violating a law. If there is an order that you shall give security for good behaviour and you do not give security, you are violating a law. And, the punishment for many of these offences is a fine of Rs. 200 or Rs. 500 or imprisonment up to one month or fine. I ask, most humbly, is there anyone in this House who has not violated a law? I ask the hon. Home Minister, who has had active political career, has he never violated any law? What does this clause say? This clause says, "Any person who has been convicted of an offence punishable under any law..." Even if you are convicted of an offence where the punishment is a fine of Rs. 100, this law applies. It says, "If a person is ordered to give security under Sections 107, 108, 109, 110, 117 for maintaining peace or good behaviour...", this law applies. It says, "If you are arrested in connection with an offence punishable under any law..." If a bus driver strays from the bus lane in Delhi, he is violating a law. It says, "If a person is detained under any preventive detention law." Is there any Member of the Communist Party of India or Communist Party of India (Marxist) who has never been detained? Since A.K. Gopalan's case, Preventive Detention Laws are there in this country. And, this is for 'any law', 'any punishment', 'detention' - not a charge, 'arrest' - no charge. Even for arrest, for detention, for order to give security for good behaviour, if you are arrested under any law, this law Tomorrow, if Members of the All India Trinamool Congress or the Aam Aadmi Party or the Congress Party march from Gandhi statue to Vijay Chowk and the police stops you, they can arrest you and the moment they arrest you, they will take your fingerprints, your DNA samples, your behavioural samples. That is the law. Let the Home Minister say that this is not the law. These clauses would be excluded. Then, exclude them. But the question is: Is there any person in this House who can say that he has never violated any law in this country or that he will never violate any law in this country. We are not talking about heinous crimes. We are talking about simple laws like order to give security for good behaviour.

My third point is regarding Clause 4. Clause 4 says, "...store, preserve for seventy-five years and share and disseminate such records with any law enforcement agency." My third question is: Who is the law enforcement agency? Law enforcement agency is not defined. Literally, it is simple plain English language, 'law enforcement agency is any authority enforcing any law'. Now, what does that mean? A Panchayat enforces the Panchayat Act; a municipal officer enforces the Municipal Act; a health inspector enforces the Food Safety Act. So, a Panchayat is a law enforcement agency. It doesn't define law; it doesn't define agency. So, anybody who has got power under a law to enforce the law, to apply the law, to implement the law, will get the measurements. He can ask for these measurements and will be given to him. Is this the intention of Section 4? Why don't you define law enforcement agency? Why do you say any agency which enforces any law will be covered?

The last one is Clause 5. A person is required to give these measurements. That is the first provision. Clause 5 says, "Magistrate may direct measurements to be taken and such person shall allow measurements to be taken." If he refuses, the police officer may take measurements. And if he obstructs the police officer, he is punishable for an offence under Section 186. I ask myself: Can these measurements be taken without my consent? Can these measurements be taken against my will? It is not clear whether Clause 2, which obliges a person to give the measurements, read with Clause 5, which empowers a Magistrate to pass an order directing him to give the measurements, if both are read together then, this is involuntary confession. This is involuntary testimonial compulsion. This is directly violative of Article 20 and Article 21. This directly violates Selvi; this directly violates Puttaswamy.

Finally, Sir, there are more questions. Has the Government been told that the European Court of Human Rights has held that finger prints, DNA profile and cellulose samples and their retention, storage without consent violates human rights? That is the European Court's ruling. Does the Government know that there is no scientific basis, and I say this on authority, to presume that any of the measurements, including handwriting, fingerprints is unique to a person? Does the Government recall that UIDAI filed an affidavit saying 6 per cent of fingerprints under the Aadhaar Scheme failed, the results failed. (Time-bell) Does the Government know that the UIDAI admitted that the failure rate in Iris scan is 8.54 per cent? Does the Government know that the President's Council of Advisers on Science and Technology in the U.S.A. has advised the United States Government that DNA analyses are neither valid nor

reliable? This is the state of science today, and you are saying science is impelling us to pass this Bill.

Sir, this Bill is unconstitutional. This Bill is illegal. We are deceiving ourselves if we believe that we are passing a Bill. This Bill has a huge net which can embrace anyone in this country and you know what happens when a law like this is applied, the worst sufferers will be the disadvantaged, oppressive and the poor.

Sir, I oppose this Bill. I ask this House to reflect. Since we won't have time to reflect today, I beg of you, send this to a Standing Committee or send this to a Select Committee and let them examine it and come back. What has waited for 102 years can wait another 102 days. Thank you, Sir.

SHRI MAHESH JETHMALANI (Nominated): MR. DEPUTY CHAIRMAN, Sir, I thank you profusely for having permitted me to speak in support of the Criminal Procedure (Identification) Bill, 2022, which has been passed by the Lok Sabha and brought before this august House by the hon. Minister.

I will first deal with the arguments raised by the hon. Member, Mr. P. Chidambaram, from the Opposition, given his weight, his experience and the fact that he himself presided over the passing of many statutes. The first argument which he raised was that why after 102 years. Well, I am not associated with the drafting of this Bill, but I can only presume the reason why this Bill has been passed now. This Bill has been passed because the present Government, in the light of its experience of the last seven-eight years, has realised that previous Governments, including those which Mr. Chidambaram was a part of, have relied only upon the Identification of Prisoners Act which is an outdated, obsolete Act and because the technological use of that Act no longer holds good except for some provisions. Advanced technological improvements, particularly the use of biometrics which is now the gold standard for investigation of crime and for detection of criminals, are now used worldwide, including the USA. And I will point out that some of the facts which he has stated are quite wrong. Sir, the first argument is that it is never too late to rectify a delay, particularly when that delay has been found to prolong crime detection and trials. Most importantly, the conviction rates in this country have suffered as a result of not bringing in technological advancements in biometrics which help in detecting crime.

Sir, I will deal with the constitutional challenges, which Mr. Chidambaram has raised, later on. But let me deal with his challenge to the definition of "measurements". He says that the Supreme Court has barred as unconstitutional in Selvi's case, which is a case of 2011 or 2012, the use of narco-analysis, brain

mapping and lie detector test. The language of this Bill, which has been introduced, in no way permits the use of those techniques which Mr. Chidambaram says have been barred as unconstitutional in Selvi's case. I would request Mr. Chidambaram and other Members of the House to kindly take a look again at the definition which he referred to. He cavilled against the definition of measurements. 'Measurements' finger-impressions, palm-print impressions, foot-print impressions, photographs, iris and retina scan. I will come to how important the development in iris and retina scan have been in other jurisdictions and how they have helped in the detection of crime. But he seems to have an objection and says that the words 'physical and biological samples and their analysis and behavioural attributes' allow the Government to smuggle in indirectly what is prohibited by law. That is, the result of narco analysis, brain mapping and lie detector test. Now, Sir, we take a simple look at the language and if Mr. Chidambaram would have read it more closely, he would have realized that all these methods of obtaining evidence are by inducing an accused person or a convict. You have to induce them with external stimuli. Thus, in the case of lie detector test, you have to put a lie detector; you have to attach an external device to get stimuli. This is neither a physical nor a behavioural attribute of any individual. In the case of brain mapping, electrodes are put to a brain, which is again an external stimuli, to get brain waves and map the responses of an accused person or a convict. In the third, which is narco analysis, you use a drug, a truth serum, to extract the truth from a person accused of an offence. The definitions of measurements, that is, physical and behavioural attributes, do not and cannot take within its sweep these kinds of tests. These are not attributes of a person -- neither physical nor behavioural. But these are tests conducted and responses given -either oral in the case of truth serum drug or behavioural or sensory in the case of others like brain mapping. So, you give a sensory response. Neither of these comes within the definition of physical or behavioural attributes.

Then, Sir, my friend, Mr. Chidambaram, has a problem with Clause 3 and here I agree with him. I must say that I am in agreement with him. Many people had this problem. It has been voiced in the other House as well. He mentioned certain classes, apart from convicted criminals and people arrested and facing trial. He said, "The other classes are those who have to give security" and these are mainly for petty offences and detenues. I am particularly concerned about detenues because we know the rigors of the Emergency. We know what Mr. Chidambaram's Government did in 1975 when they detained thousands of opposition leaders for petty offences purely on political grounds. Sir, I am in agreement on that issue. Perhaps that part needs a second look. Convicts and undertrials must be subjected to the provisions of

this Act but there is a case made and I agree with Mr. Chidambaram when he said that people under Section 110 of the Criminal Procedure Code, giving security for good behaviour, and the other class of persons, mainly detenues, who can be subjected to political vendetta -- experience shows, particularly in 1975, more than 20,000 persons were subjected to that kind of treatment -- should be prohibited from the rigors of this Act.

Then, Sir, he mentioned Clause 4 on law enforcement. As far as law enforcement is concerned, this is only the sharing of evidence with other investigating agencies involved in law enforcement only get to analyse the data. Sir, the origins of this entire record basis came in England in 1920. In 1920, this Act was passed. Now, one of the criticisms I heard in the other House when I heard the speeches is that this is a colonial legislation and that we are perpetrating a colonial legacy and in fact, are making provisions which are even more stringent. The fact of the matter is that it is not a colonial legacy. In England itself, in 1901, police first started using the kind of measures which the 1920 Act contemplates, namely, fingerprints, footprints and photographs. At that time, those were the only biometrics. Those were the only measures used and they were not colonial because they applied as much to UK citizens as they did to all colonies. What is colonial is the attitude in not updating those biometrics by present legislation and that is what his Government has been guilty of all these years. The Congress Government, the UPA Government, for all these years, has not upgraded those biometrics to include the latest cutting-edge technology in biometrics, which I would come to at present.

The present Bill seeks to replace and repeal the Identification of Prisoners Act. As I said, that had a limited scope and in those days, the only measurements were photographs, footprints and fingerprints. Today, we have much more. In the old days, there was a manual system of filing so you had photographs of convicts and their fingerprints attached with it. That was the manual system. What this Act seeks to do is to replace that outdated manual system with an updated digitalized system. In the old days, it used to be called 'a rogues' gallery' because only pictures were there. What my learned friend is asking for is a restriction of that rogues' gallery; on the basis of those biometrics only in use in 1920. Biometrics have always been in use. You always had to give your fingerprints and your footprints but the new methods of identifying accused people, criminals, murderers and rapists, all the new methods used have been successful in detecting them. For some reason, he finds those methods intrusive. Now, one of his constitutional challenges, I have already dealt with. I would come to the second one. The first one, I would take, is based on Selvi's which is the right against self incrimination, Article 20(3). This is on testimonial

compulsion. It's a right of privacy. Now, the right of privacy is like an unruly horse. If you do not control, it gallops away. The right of privacy is available to all honest citizens, to people who are not propelled towards crime or have committed crime. Mr. Chidambaram says that the right of privacy should also enure for murderers, rapists, fraudsters, forgerers and terrorists. Why? All that is being done is that a record is being kept of your misdeeds. And there are limitations. It only applies to two categories of persons, convicted criminals and to undertrials. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)...

SHRI MAHESH JETHMALANI: It applies to undertrials as well. Now, as far as undertrials are concerned, there is a clear prescription in the proviso to Section 4. The proviso says that if you are acquitted; if somebody who is arrested but is subsequently acquitted or discharged or not sent up for trial, any of these three categories, then the records which were obtained at the time of his arrest, would cease. They would be deleted. They would be erased from the record. So, there is adequate provision for that.

Then there is a second one. As regards 'undertrial for offences with more than seven years'; so, anybody arrested for an offence of more than seven years, he has a right to protest. In his case, it is only with his consent. For an offence with less than seven years, that is, if he is arrested for an offence punishable with less than seven years, a compulsory subjection to an examination is ruled out. He has a right to protest and say: "My offence is only less than seven years. I do not want to give this." It is only in the case of arrestees who have been arrested for serious offences punishable with more than seven years does the Act come into operation.

Now, the second constitutional challenge, which Mr. Chidambaram pointed out, was a violation against privacy. Now, the judgement he referred to is of Puttaswamy. If he had read the Puttaswamy's Judgement properly, he would have realized that that judgement of nine Judges is replete with references that in the case of detection of crime, the right of privacy stands excluded. It has referred to the European Convention which says that the detection of crime is an exception to the right of privacy. But, he seems not to have read that part. Now, Sir, what are some of these techniques which have been developed? Let me give you an example as to how useful these are and what is sought to be excluded on the grounds of privacy and other. Now, these are very important techniques but the objections are both misconceived, misplaced and the Act does not violate provisions of the Constitution. One of the advances that have been made in the biometric field has been iris and

retina scans, specifically referred to in the measurement section. Now, please see why the iris scans are better than the fingerprint measurements. Nobody says any biometric measure can be a 100 per cent foolproof. We have used handwriting evidence; we have used signature evidence and we have used other types of evidences, including obtaining of nails, skin, etc., but, in many cases, that evidence has not stood up. But, that doesn't mean that there are not good cases where that evidence will stand up. Many convictions have taken place on the basis of biometrics and convictions have taken place. Now, Sir, see why iris scans? Iris scans are better than fingerprints for identification purposes because: (a) They are more detailed and accurate; (b) They are more sanitary; (c) Unlike fingerprints, they do not change from wear and tear, and, finally, they are fast to scan and quick to retrieve. Now, Sir, when someone's iris is scanned, what happens is, a binary code of the image is created. It is this code of about 500 bits of data that is stored in a database. When that person later goes before an iris recognition scanner, the iris scan is measured against the code in the database and identity is authenticated. Now, Sir, how fast is this technology evolving? A Carnegie Mellon Engineering Professor has launched a project which is already adopted in the United States, in some States. He has recently developed the first long range iris scanner which can identify, if a murderer or a thief, runs away in a getaway car, from the scene of the offence, a Police car chasing him can find out if the driver, of the getaway car, if the criminal running away, looks at his rear-view mirror, the driver behind him of a Police car chasing him, can from that very glance in a rear-view mirror, find out the identity of the person. It is that advanced and Members of the Opposition would not have that as part of a biometric testing data. Then, Sir, the retinal scan is even more efficient. It assures the highest level of security, and out of all the biometric measures, the retinal scan is the most reliable biometric authentication system. Retinal scanning is, actually, used at high-risk centres like airport bases and border patrols. All these, we should be using because it will help us in detection of crime.

### 4.00 P.M.

Now, Sir, since I am from Maharashtra, I am particularly bemused by the fact that the Members of Parliament from Maharashtra should be opposing this Bill. On the 31<sup>st</sup> of March, I read an article and I was highly proud because it said, "Maharashtra to be the first State to launch criminals' biometric database." This is what it said, "A digital fingerprint and iris scanning system to aid police investigations, with the database of 6.5 lakh people with crime records, will be launched by

Maharashtra C.M., Shri Uddhav Thackeray, on Saturday." That was supposed to be on the  $2^{nd}$  of April. It was Gudi Padwa day, the new year. ...(*Interruptions*)... Yes, it is on the  $31^{st}$  of March. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

SHRI MAHESH JETHMALANI: It further said, "Called Automated Multimodal Biometric Identification System (AMBIS), it is a different kind of data digitization. We have specific data on an estimated 6.5 lakh under-trials and convicts. The entire information has been validated by the bureau of fingerprint experts. It will help law enforcing agencies to track criminals and that too at lightning speed". How is the Government, Agadi Government in Maharashtra, which is about to introduce this database, opposing a Bill which has a similar provision for a record of this Bill's database?

SHRI DEREK O'BRIEN (West Bengal): Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Jethmalani, ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I know, but I am told my hon. friend, Mr. Chidambaram is also elected from Maharashtra....(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Jethmalani, please. ...(Interruptions)... Yes, I know, I have heard. ...(Interruptions)... Please. ...(Interruptions)... Mahesh Jethmalaniji, please. There is a point of order. ...(Interruptions)... Please, one minute. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I do not like to disturb the Member because it breaks the flow. My point of order is under Rule 238. It is under Rule 238, page 84, sub-rule (v), which says, "Reflect upon the conduct of persons in high authority...". The Chief Minister of Maharashtra is high authority. ...(Interruptions)... Wait, let me finish. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)... Please. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, ...(Interruptions)... This is the problem. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I would like to ask the hon. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, it is not whether good, bad, indifferent. I am only sticking to the rules. I do not want to disturb the Member. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Right, Mr. Derek. ...(Interruptions)... We will examine. ...(Interruptions)... Yes....(Interruptions)...

SHRI DEREK O'BRIEN: Simple, if you mention, it has to be based on a substantive motion drawn in proper terms. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Thank you. ... (Interruptions)... We will examine. ... (Interruptions)...

SHRI DEREK O'BRIEN: I am afraid, this is not drawn on proper terms; substantive motion. Why should I want to disturb you? If you are...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. Thank you. ... (Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I am referring to a newspaper report, which has not been denied and, in fact, in my opinion, contrary to that of the learned Member from West Bengal, the conduct of the Chief.....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

SHRI DEREK O'BRIEN: The newspaper, you cannot show ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Yes. ... (Interruptions)...

SHRI MAHESH JETHMALANI: The conduct of the Chief Minister of Maharashtra deserves commendation. ...(Interruptions)... I am actually praising him for introducing the same kind of database in Maharashtra on this Bill. My learned friend does not understand that this is an act of praise on my part, not an act of

condemnation. I am saying, he should have followed it through. But, of course, if you want to defend the rogues' gallery, like some Members on that side want to do...(Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, one minute. I do not want to disturb him because he is eloquently counter-arguing our statement. But I want to ask him and, here, always in this House,...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: In this House, we have always followed that no papers should be referred, means whatever statement comes in the papers, that cannot be taken in this House.

MR. DEPUTY CHAIRMAN: We will see. ...(Interruptions)... We will see it. ...(Interruptions)...

SHRI MAHESH JETHMALANI: Sir, I do not mind; flow will not get disturbed with these kinds of interruptions. All I will say, Sir, is that I repeat that the gentleman, whom I referred to needs, commendation. He was supposed to launch on the 2<sup>nd</sup> of April on Gudi Padwa Day. I am a little surprised; perhaps, it was a case of political opportunism that because we introduced this Bill, that launch was stopped. We stole the thunder which he was expecting to deliver. But, I don't know! Sir, I wonder whether those opposed to this Bill are aware of one more project, and they should be made aware of because it is very well to talk on high constitutional provisions. After all, you are a learned lawyer; you are a constitutional expert; you are a one-time Minister but you can't run away from facts. So, people are impressed by that kind of a persona but, Sir, behind it, there are no facts. Now, there is something called the Crime and Criminal Network Tracking System and, incidentally, there may well be a conflict of interest on Mr. Chidambaram's part to raise this issue in this House because he stands accused of a crime. I wonder whether those opposed to this Bill are aware of CCTNS (Crime and Criminal Network Tracking System), a mission mode project under the National E-governance Plan of the Government of India. Now, under the aegis of the National Crime Bureau, the same bureau which is going to record data by this Bill. Thirty-six States and Union Territories, as of 25<sup>th</sup> August, 2020, are sharing a pan-India database consisting of precisely the type of records contemplated by this Act. There seems to be double speak on the part of Members of the Opposition. There is no unconstitutionality; there is no illegality. It is true that there is a case of disproportionality in the case of the types of persons covered by the Act. There is no point keeping arrestees and serious criminal convicts in the same category as detenues. There, I agree and I empathise, and perhaps, that is my only criticism of the Act which I would kindly request the hon. Home Minister to look into. We don't need to categorise these kinds of people with convicts and under-trials. The under-trials acquitted, in any case, have a right to have the records established and not to be forgotten. But, Sir, as far as criminals are concerned, this is a very, very important Act because crime never dies. Criminals have a right to be forgotten, but that right will only take place after they die, posthumously. Then, their records may be erased. Sir, I just need to say one more thing. Records in this country can be maintained for 75 years. One hon. Member in the Lok Sabha said that in India, the average age life expectancy is 69; why have it for 75 years. Sir, I may say that in England, records are preserved for 100 years from the date of birth of the criminal, for much more and the life expectancy there is 80 years? So, there is nothing wrong in having this. As I said, criminals have a right to their records being erased posthumously, unless, they happened to be unfortunate enough to have their cases the subject matter of a law report, in which case their misdeeds will remain forever. Sir, I wholeheartedly support the Bill and its provisions barring one.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Sukhendu Sekhar Ray. ... (Interruptions)...

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I have a point of order under Rule 235. What the LoP said, that cannot be a point of order because newspapers can be referred to if the subject is within the Business of the Council. What he quoted is exactly the subject matter of the discussion. Therefore.....(Interruptions)... Sir, it is Rule 235. It clearly says it....(Interruptions)...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): I was reading only the headlines. ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Sir, Rule 235 (ii) says, '...shall not interrupt any Member, shall not read any book, newspaper or letter except in connection with the business of the Council." यह तो बिल का सब्जेक्ट है। ...(Interruptions).. So, the hon. LoP is wrong here. ...(Interruptions)..

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions).. Shri Sukhendu Sekhar Ray. ...(Interruptions)..

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, my time should start from now. ...(Interruptions).. Sir, my time should run from now only. ...(Interruptions)..

MR. DEPUTY CHAIRMAN: Yes, you speak.

[THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR) in the Chair.]

SHRI SUKHENDU SEKHAR RAY: Let me submit before this august House about the historical background of enactment of the Identification of Prisoners Act, 1920. It was, in fact, in 1915 that the Government of Bengal drew attention to two revolutionaries convicted in the Raja Bazaar Bomb Case in Calcutta, who were most persistent in the refusal to be photographed, and as a result thereof, the Government of Bengal suggested amendment to the Police Act and the Prisoners Act. This was how the 1920 Act came into being. But it was done by the colonial rulers to suppress our liberation struggle for the Freedom of our Motherland. Sir, now after 75 years of Independence, after so many sacrifices made by our forefathers, the present rulers have stepped further in the name of developing the criminal justice system to throttle the voice of all those who are opposed to the anti-people policies of this Government. This is my first charge against this Government so far as this Bill is concerned. Sir, there cannot be clause-by-clause discussion due to paucity of time, only three hours, I don't know why; this draconian Bill shall be discussed within three hours. Anyway, the Government even does not agree to refer the Bill to a Select Committee. The way personal and biological data intended to be collected by force and the Government desires to pass this Bill by use of brute majority \* Sir, if this Bill is a foolproof of bringing the culprit to book, then why was this Bill not referred to the Standing Committee? This is my second charge against this Government so far as this Bill is concerned. ...(Interruptions).. No, no, it is Standing Committee. ...(Interruptions).. It was not done before the introduction of the Bill. ... (Interruptions).. Forcible collection of physical and biological samples of arrested persons, under-trials and those held under preventive laws and convicts, and keeping the data for 75 years violate the principles of natural justice. This is my third charge against this

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<sup>\*</sup> Expunged as ordered by the chair.

Government. Sir, equality before the law and equal protection of law under Article 14 shall be a myth if this Bill is passed. There shall be denial of protection under Article 2(3), of the Constitution which says, and I quote, "No person accused of any offence shall be compelled to be a witness against him." But Clause 6(1) of the Bill prescribes inter alia for that if a person refuses to allow taking of such measurements, it shall be lawful for the police officer or the prison officer to take such measurements in such manner, as it may be prescribed. This is completely vague. This is against the provisions of Article 20(3), of the Constitution, and such vague and unlimited prescription has the competence to allow the Head Constable or the Head Warden to adopt even third degree method to compel a person by physical torture for taking the measurements. This is my fourth charge. Sir, my fifth charge is that the Bill also poses danger of DNA profiling of certain communities or groups. Everybody should remember that according to the available data, 60 per cent of under-trials in Indian jails belong to the SC, ST, OBC and minority communities. With the effective and extensive use of DNA data in cases, these communities will increasingly suffer the burden of perceived criminality.

Sir, arrested persons or under-trial prisoners will be vulnerable in the absence of personal data protection law, which has been pending since 2019, as rightly pointed out by Mr. Chidambaram. The draconian provisions of this Bill will be considered as part of other measures enacted and implemented by the Government for control and surveillance of the people, even after the ruling of the Supreme Court that right to privacy constitutes fundamental right. Therefore \*

My next charge to this Government is that it should consider the opinion of the scientific community. Has this Government taken the opinion of the scientific community about the measurements? The scientific community has serious concerns about the foundational validity and the value of many measurements covered by the Bill and the inadequacy of the legal standards used to assess them. I will give you one example. There is no scientific basis for attributing uniqueness to hand-writing samples which is one of the measurements covered under the Bill. Lack of clarity in the collection and usage of the measurements heightens the possibility of misuse, particularly of biological samples and their analysis. The Bill presents significant concerns of excessive delegation of legislative authority to the rule-making bodies as well as excess delegation of power to functionaries under the Bill, in violation of Article 14 of the Constitution. These functionaries include police officers at the rank of Head

<sup>\*</sup> Expunged as ordered by the chair.

Constable, Magistrates as well as prison officers. In addition, the Bill creates an unreasonable classification between classes of arrestees that may be compelled to give biological samples and those who may not. Several other provisions fail to disclose any adequate determining principle at all, and pose grave concerns of manifest arbitrariness.

Sir, the Bill also fails to meet the four-fold requirement of the doctrine of proportionality laid down in the court case, Puttaswamy Vs. Government of India. The absence of demonstrated rationale nexus between the legitimate aims of the Bill and its coverage of persons who may be compelled to provide their measurements renders the Bill an unsuitable means of achieving those aims, regardless of the provisions of the Bill, which also constitute an unnecessary and disproportionate infringement of the right of privacy.

This Bill has wide-ranging implications for the right to privacy, equality and for the integrity of the investigative process. Before I conclude, I would like to say what the assessment of the scientific community is. These will be in one or two bullet points. So far as Clause 2(1)(b) of the Bill is concerned, it says about different measurements...(Interruptions)... There is no scientific basis to attribute uniqueness to an individual. Writing samples, identification by footprint impression is an imperfect science and this alone is insufficient to connect the accused to the crime. There are no standards for guiding the examination of the fingerprints. The same thing can produce different fingerprints under different circumstances. No consensus exists while comparing palm impressions and the analysis also is prone to errors with the high rate of false negativism. Authentification failure at the national level is 8.54 per cent.

I conclude by saying that I oppose the Bill. Before that, I would urge upon the Government to send this Bill to a Select Committee. Thank you.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Tiruchi Siva.

SHRI G.V.L. NARASIMHA RAO: Sir, I have a point of order. ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): What is that point of order?

SHRI G.V.L. NARASIMHA RAO: Sir, my point of order is under Rule 261: "If the Chairman is of opinion that a word or words has or have been used in debate which is

or are defamatory or indecent or unparliamentary or undignified, he may in his discretion, order that such word or words be removed." ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): We will examine it. ... (Interruptions)...

SHRI SUKHENDU SEKHAR RAY: Sir, he is.....(Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down. We will examine it. हम उसको examine करा लेंगे। ...(व्यवधान)... All of you please sit down. We will examine it. ...(Interruptions)... Please sit down. प्लीज़ बैठिए। ...(व्यवधान)... श्री तिरुची शिवा जी। ...(व्यवधान)... शान्त रहिए, प्लीज़। ...(व्यवधान)... सुष्मिता जी, प्लीज़। ...(व्यवधान)... सुष्मिता जी, प्लीज़। ...(व्यवधान)... Now, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Vice-Chairman, Sir, I stand to oppose this Bill for it is repressive, imperious and oligarchic in nature. Sir, at the outset I would ask the Government why it should be so hasty in bringing this Bill and discuss it within a constrained time of three hours rather than consulting the stakeholders. That is what our senior colleague and former Home Minister asked here, 'why can't you wait for 102 days?' Any Bill cannot be just rushed through and be passed with a majority that a party may have in the Parliament. It should be discussed elaborately. Our time is squeezed and we have put forth our views so urgently. We have moved a motion already. So, kindly refer it to a select committee where the stakeholders will appear before that. Members will also then have ample time to express their views, and this Bill can be brought in later with necessary amendments. This Bill erodes the fundamental rights of the citizens of this country. It has strong implications on civil liberties and basic human rights of the people. It raises strong questions on the right to life, right to privacy and the right to live with dignity. This is unconstitutional. Why is it unconstitutional? As everyone pointed out, it is violating Article 14, Article, 23 and Article 21. When the Constitution provides for every person to live with dignity and equality, it takes away all the rights. In the Bill, as it is said in the Statement of Objects and Reasons, the purpose of bringing this Bill is that, "New 'measurement' techniques being used in advanced countries are giving credible and reliable results and are recognised world over." We accept it, but our concern arises. Before that, I would like to ask, if you are following the world over you have to think about the right to be forgotten. It is practised in Argentina, the European Union and in Philippines. What is the right to be forgotten? It means, any private information about a person

be removed from internet searches and other directories under some circumstances. But here it is not so. The measurements that are collected will be stored for 75 years. Our concern arises and apprehensions come when the ambit of investigation is expanded, when the ambit of measurement is expanded. This is our basic concern. Earlier, the Identification of Prisoners Act, 1920 was confined only to the prisoners and of course, those who were convicted, but now this is 'any person'. Who is 'any person'? It is a very, very sensitive Bill, as I said earlier. We are afraid. You are armouring yourself with much more draconian laws. You amended the UAPA already which declared that even an individual can be identified as a terrorist and can be detained by the NIA. What is this going to lead to? Even a person under preventive detention will be compelled to have measurements. But, if any person refuses, what will automatically happen? It shall be lawful for the police office or prison officer to take such measurements in such manner as may be prescribed. Who is the police officer, as per the Bill? It is Head Constable! And, who is the prison officer? It is a Head Warden! How will he take the measurements? Sir, measurements are not just like ordinary finger prints, finger impressions, palm print or foot print, photograph, etc. It does not stop there. Measurements go up to retina and IRIS, biological, physical samples and also behavioural attributes, including signatures, handwriting or any other examination referred to under Section 53 of the Cr.P.C. That is much more, because everyone knows about that. I am not going into that since I do not have enough time to explain that.

Section 53 of Cr.P.C. clearly allows using 'such force' as reasonably necessary for that purpose! What is 'such force'? The police officer or anyone can use force against anyone. ...(*Time-bell rings*)... Sir, I thought that I am left with five more minutes.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI TIRUCHI SIVA: I will take only one more minute. Let me complete. When you have expanded the ambit of 'persons', it is bothering and we are apprehensive that the Government may use this against political parties, on their personal whims and fancies against those who is not in favour.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI TIRUCHI SIVA: Just give me one minute, Sir. It can be used not only against political activists but also against social activists, writers, litterateurs and everyone will be punished.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you, Sivaji.

SHRI TIRUCHI SIVA: Sir, one minute.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you. Please conclude.

SHRI TIRUCHI SIVA: I conclude with one last sentence. I would like to say, very humbly, in the natural process of democracy, and remind the ruling party that one day you will be out of power.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you Tiruchi Sivaji.

SHRI TIRUCHI SIVA: One second, Sir. At that time, you will see repealing all laws that you have enacted in this House during your tenure. Thank you.

SHRI SUJEET KUMAR (Odisha): Sir, this Bill seeks to replace the Identification of Prisoners Act, 1920, which is over 100 years old, it shall interact with the provisions of Cr.P.C. and also with the DNA Technology (Regulation) Bill, 2019, whenever it becomes an Act.

Sir, the Bill seeks to collect what it terms as 'measurement' defined under Clause 2(1)(b) from certain classes of persons mentioned under Clause 3 and allows for processing, storage, dissemination and destruction of these measurements. The stated Aims and Objectives are: Prevention of crime and better identification of investigation in criminal matters. Sir, who can dispute with such Aims and Objectives? We do acknowledge that in our country we have serious internal security challenges from anti-India forces and also the conviction rate in our country is lowest in the world.

Sir, there is a cardinal principle of criminal justice system that what deters crime is not the quantum of punishment; but, rather, certainty of punishment. So, any legislation which empowers our law enforcement agencies and the Government to prevent crime and better conviction rate is always welcome.

Now, what measurements can be collected under the Bill, who may be compelled to provide measurements and who can compel it are all mentioned in the Bill and, due to paucity of time, I am not going into these details. Rather, Sir, I limit myself to two brief points. The first one is constitutionality of the Bill which my previous erudite and learned speakers have already touched upon. The second one is regarding administrative and procedural matters in implementing this Bill.

Sir, first and foremost, there are certain ambiguities with regard to definition. There are certain terms left undefined and unclarified. The Bill does not provide the exact definition of 'measurement.' The definition provided under Clause 2(1)(b) is open to an expansive interpretation. Further, terms used like 'biological samples', 'analysis of biological samples' remain undefined. This is deviation from Section 53 of Cr.P.C. which clearly defines samples on which examinations can be conducted. However, under this Bill, it is not clear what kinds of measurements constitute biological sample. I am not even getting into the famous judgement which the hon. Members Shri Mahesh Jethmalani and Shri P. Chidambaram went into. But, I will definitely highlight Clause 2(1)c), which defines 'police officer', means, the OIC of a police station or an officer not below the rank of Head Constable. With due respect to head constables of this country, I think, they are not adequately trained to handle such sensitive matters. So, at least, this police officer should be of the rank of Sub Inspector.

Thirdly, in my humble view, many provisions of the Bill are manifestly arbitrary. In Saira Bano Vs. Union of India, the test of arbitrariness was established as a ground for invaliding legislation under Article 14. In that case, Justice Nariman observed that legislation is manifestly arbitrary, I am quoting Justice Nariman, "If it is done by the legislature capriciously, irrationally, and/or without adequate determining principles, the law is excessive and disproportionate". This test, as a means of invaliding legislation, has been acknowledged by majority opinion in the other judgements as well (*Time-bell rings*). Sir, I want two-three minutes more. It is my argument that at several instances the Bill does not disclose any rational principle and, probably, is arbitrary, which may face judicial scrutiny. I will give an example from the Bill itself. Clause 6 of the Bill fails to provide clear guidance to individuals as to when a refusal to allow the collection of measurements constitute an offence. In Shreya Singhal Vs. Union of India, Section 66A ...(*Time-bell rings*)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप समाप्त कीजिए। आपका समय समाप्त हो गया है।

SHRI SUJEET KUMAR: Sir, please give me just two more minutes. In Shreya Singhal Vs. Union of India, Section 66A of the Information Technology Act, 2000, was struck down for this arbitrariness and vagueness, with the court observing that Section 66A did not provide any manageable standard by which to book a person for an offence; it arbitrarily, excessively, and disproportionately restricted the freedom of speech. I fear, the same is the case here and the legislation may be open to unnecessary challenges in the court of law. I agree with my previous speakers regarding Clause 3, which brackets, convicts with people activists, like us, who are in public life who are often asked to give security for good behavior. So, this is unfair. Right to be forgotten, as was previously articulated by Tiruchi Sivaji, as enshrined in the Puttaswamy Judgement, also probably has not been taken into account in this Bill and out of the three tests -- legality, need, and proportionately -- proportionately may not be met.

Sir, please give me thirty seconds more. I agree, probably, the intention of the Government is noble and it is an important endeavour to improve the effectiveness and investigation in our country, and as the hon. Home Minister replied in Lok Sabha, the Government has brought this Bill with the intention of preventing crime, protecting human rights of crores of Indian citizens and enhancing of security. I concede this intention. But, I think, this Bill will create great administrative burdens and may not deliver on the promise, while also infringing on the Fundamental Rights. So, to conclude, while the Bill has legislative aim of improving investigation, detection and prevention of crime, it fails to meet various tests of Constitutionality, like the test of proportionality. (*Time-bell rings*) It also fails to satisfy administrative and other aspects of implementing the Bill. ...(*Interruptions*)... So, I request the Government to send it to a Select Committee.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, I, on behalf of my party, the YSR Congress Party, stand to support this Bill. ...(Interruptions)... Yes; yes, I will come to you also. I will address your issues also. Even though this Bill is draconian -- even though the Bill can be described as 'Strengthening of Police, Lawyers, and Judges, 2022', it should be named as that -- still I support this Bill because of the misdeeds of the Congress party. I am addressing that, Sir. I am supporting this Bill for three reasons. I support the hon. Home Minister and I appreciate the hon. Home Minister and his efforts in this regard.

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप बैठे-बैठे मत बोलिए।

SHRI V. VIJAYASAI REDDY: This Bill will ensure that there will be low conviction. As of now, there is a low conviction rate in India. This will improve the conviction rate. The conviction rate in India is, Murder, 41 per cent; rape, 39 per cent; attempt to murder, 24 per cent; and, accused who were convicted, this is only a small percentage. Let us compare with that of the conviction rate abroad. In United Kingdom, it is 83.6 per cent; in the USA, it is 93 per cent; and, in Japan, it is 99 per cent. This is the first reason why we are supporting this Bill.

Then, I come to efficient investigation. As for fingerprints, it is already practised in our country. It is there in the old Act. I will refer to one example. Bodh Gaya blasts in 2013, Buddhist robe was found abandoned at the crime site. What happened? The strands of hair from the robe matched with the strands of the suspected; therefore, he was caught. Therefore, there is absolute necessity as of now to strengthen the law and it is the former Finance Minister and the former Home Minister of this country, belonging to Congress Party, who have misled this House. The CCTNS connects all police stations in the country into one central data base and facilitates real time information-sharing between the different States, which is laudable. At this point of time, Sir, the enactment that has been done by Andhra Pradesh Government, that is, AP's Disha Bill, is more stringent, it will prevent assault on women. Because it is pending with the hon. Home Minister, I request the hon. Home Minister to clear the AP Disha Bill immediately, instantaneously, without any further delay. I would like to mention a few points in this regard. Sir, there are only two minutes; give me three more minutes. Let me explain what happened in the Congress rule. 26/11, 2008, blast, Ajmal Kasab massacre, it has happened during Congress regime. Pune bombing, February, 2010, happened during Congress Samihauta Express blast in 2007 happened during the Congress regime. 2008 Assam bombings happened during Congress regime.\* ...(Interruptions).. Let me say that. ...(Interruptions)...

श्री सैयद नासिर हुसैन (कर्नाटक) : सर, ये क्या कह रहे हैं?...(व्यवधान)... सर, ये क्या बोल रहे हैं? ...(व्यवधान)...हमारी पार्टी के दो-दो प्राइम मिनिस्टर मारे गए। ...(व्यवधान)... इनकी सरकार को पैसा चाहिए। ...(व्यवधान)... इनको पैसा चाहिए, आंध्र प्रदेश की सरकार को पैसा चाहिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down. ..(Interruptions).. You sit down, please. ...(Interruptions)..

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<sup>\*</sup> Expunged as ordered by the chair.

SHRI V. VIJAYASAI REDDY: During Congress rule...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down. ..(Interruptions).. You sit down, please. ...(Interruptions)..

SHRI V. VIJAYASAI REDDY: More particularly, during Shri Chidambaram and also Shri Ghulam Nabi Azad...(Interruptions)..

SHRI SYED NASIR HUSSAIN: It is something which is unacceptable. .. (Interruptions)..

DR. L. HANUMANTHAIAH: Sir,...(Interruptions)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : जो वि. विजयसाई रेड्डी जी बोल रहे हैं, केवल वही रिकॉर्ड में जाएगा। ...(व्यवधान)...Nothing else will go on record. ...(Interruptions).. Please sit down. ...(Interruptions)..

SHRI V.VIJAYASAI REDDY: India was considered internationally as a weak nation. ..(Interruptions).. Let me say, Sir. ..(Interruptions)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please sit down...(Interruptions)...

SHRI V.VIJAYASAI REDDY: Modi*ji*'s regime has changed the national security..(Interruptions)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): You sit down please. ..(Interruptions).. माननीय गृह मंत्री जी।

श्री अमित शाह: माननीय उपसभाध्यक्ष जी, मैं इतना ही कहना चाहता हूं कि कांग्रेस के मित्रों को सहनशीलता और धैर्य दोनों रखना चाहिए। हम आराम से उनकी बात सुन रहे हैं। कोई इनके खिलाफ बोलता है, तो ये क्यों खड़े हो जाते हैं? ...(व्यवधान)... जब आपके सदस्य की बारी आए, तब आप बोलिए। आप इसका जवाब दीजिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Vijayasai Reddyji, please. ..(Interruptions)..

SHRI V. VIJAYASAI REDDY: Sir, during Modiji's regime, the national security sphere has changed and if some other country invades India, Modiji can retaliate. This is what the people of the country think as of now. ..(Interruptions)..

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप बैठे-बैठे मत बोलिए। No running commentary please. ...(Interruptions)..

SHRI V. VIJAYASAI REDDY: Modiji does not recognize even national borders...(*Interruptions*). He can conduct surgical strikes on the neighbouring countries also. Sir, let me say a few words. The hon. former Finance Minister, Chidambaram*ji*,...(*Interruptions*).. Please keep quite. ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): You continue your speech.

# श्री सैयद नासिर हुसैन:\*

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): जो वि. विजयसाई रेड्डी जी बोल रहे हैं, वही रिकॉर्ड पर जाएगा। Nothing else will go on record. You continue please.

SHRI V. VIJAYASAI REDDY: Sir, I am not wasting time. Let me resume. Sir, the hon. former Finance Minister and also former Home Minister has said that it should be referred to the Select Committee. I am asking one question from Chidambaramji. ...(Interruptions)... During his regime, Congress regime, as Home Minister and Finance Minister, how many referrals has he made from this House to the Select Committee or the Standing Committee? Let him introspect. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you very much.

SHRI V. VIJAYASAI REDDY: Two more points.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you Vijayasai Reddyji. Please conclude.

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<sup>\*</sup> Not recorded.

SHRI V. VIJAYASAI REDDY: Sir, one point, last point. Sir, <sup>†</sup>and we strongly oppose his averments made in this august House. Thank you very much. ...(*Interruptions*)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद वि. विजयसाई रेड्डी जी। माननीय श्री ए. नवनीतकृष्णन जी, आप बोलिए। ...(व्यवधान)... Nasir Hussainji, no running commentary, please. ...(Interruptions)... Please, no running commentary. ...(Interruptions)... No, no, please sit down. ...(Interruptions)... You sit down, please. ...(Interruptions)... I am on my legs. ...(Interruptions)... The Chair is on its legs. ...(Interruptions)... Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Mr. Navaneethakrishnan. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, this is the right legislative intervention made by the Central Government, especially, our hon. Home Minister. I am reading from a Judgement as to why these arguments merit consideration. "It must be noted that ordinarily it is the task of the Legislature to arrive at a pragmatic balance between the often competing interest of personal liberty and public safety." This is the portion available in Selvi vs. State of Karnataka judgement. I am reading only from the Selvi vs. State of Karnataka judgement.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please address the Chair.

SHRI A. NAVANEETHAKRISHNAN: So, there is competing interest of personal liberty and public safety. Now everybody is suffering from want of good opportunity to commit offence! This is the order of the day. Now what is happening? I quote what Albert Einstein once said, Ilt has become appallingly obvious that our technology has exceeded our humanity. I This is Albert Einstein. I have already made my statement several times that technology has taken over the human race. This is my statement. So, my humble submission would be that the Bill is well within the Constitution. It does not violate any law, any right. So, you want to remain silent after committing offence. That is all right. It can be done. There is no wrong in it. Because of Article 20(3), you are feeling that 'right to remain silent is my Constitutional right.' Only a testimonial compulsion alone is prohibited, not other evidences. For example, they can take blood from me if I am driving a vehicle after consuming alcohol. I am bound to provide blood. I cannot say that Article 20(3), will come into picture. So, the larger

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<sup>†</sup> Expunged as ordered by the chair.

public interest demands this kind of a Bill. The Bill is a right intervention to save India, the integrity of India. It is in the Constitution Part III. 'Public order' is available in Part III of the Constitution. So, it is only to fulfil, to enforce the Fundamental Rights, personal liberty of each and every citizen. The Bill is being brought in rightly and that too without any delay. This is my view. ... (*Time-bell rings*)... One minute, Sir. I would like to say that Puttaswamy case is on 'Right to Privacy and Article 21' but it is subject to reasonable restrictions, reasonable restrictions. It is not a freehold right that you can do whatever you want. The *Puttusamy* case was only in favour of this Bill. Also, the *Selvi versus the State of* Karnataka case was in favour of this Bill. I would like to draw the kind attention of this august body to this article, which I would try to place before this House.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI A. NAVANEETHAKRISHNAN: Just a minute, Sir. Expanding the contours of the neuro law post *Shrimati Selvi & Others Versus the State of* Karnataka, now a technology has been developed where without remaining silent, one can be subjected to technology and truth can be found out.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude, Mr. Navaneethakrishnan.

SHRI A. NAVANEETHAKRISHNAN: Sir, in conclusion, neuro-scientific development is constantly expanding its horizons to understand the various mental aspects as well as an association of neurological behavior of a person. The above findings suggest that there is a potential for neuroscience to affect and change jurisprudence. It can make a positive contribution to the legal discipline. The decision of the Supreme Court of India in *Shrimati Selvi and others versus the State of* Karnataka and another case advocates the new development in neuroscience, which is in agreement with the neuro law. I support the Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you, Mr. Navaneethakrishnan. The next speaker is Prof. Ram Gopal Yadav.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन्, मेरे पास केवल दो-तीन मिनट हैं। पहली बात तो मैं यह कहना चाहता हूं कि मैं इस विधेयक का विरोध करता हूं, इसलिए क्योंकि मौजूदा विधेयक जो लाया गया है, उसमें देश के कई प्रचलित कानूनों का उल्लंघन हो रहा है। जब यह यहां से पास भी हो जायेगा तो यह आप भी जानते हैं और सारे लोग जानते हैं कि इसे निश्चित रूप से देश के सर्वोच्च न्यायालय में चैलेंज किया जायेगा। इसमें फिर कई चीज़ों में सुधार होगा, कोर्ट कई बातों को, कई शब्दों को इसमें से हटा देगा, इसलिए अनावश्यक रूप से जोड़ने की कोई आवश्यकता नहीं है।

आप जानते हैं कि यह हार्डन्ड क्रिमिनल्स और सामान्य व्यक्ति में कोई फर्क नहीं करता है। जैसे ही आप गिरफ्तार होते हैं, जैसे बड़े अपराधियों और टैररिस्ट्स के फिंगर प्रिंट्स लिए जाएंगे, वैसे ही आपके भी लिए जाएंगे। प्रो. डायसी ने भी रूल ऑफ लॉ में कहा था, इसमें उनके अनुसार भी फर्क है और यह उनके अनुसार भी नहीं है और हमारे संविधान के अनुसार भी, चाहे आर्टिकल 14 हो, चाहे 19 हो, चाहे 20 हो, चाहे 21 हो, स्पष्ट रूप से यह है कि किसी व्यक्ति को अपने ही खिलाफ गवाह नहीं बनाया जा सकता, यह फंडामेंटल राइटस का उल्लंघन है, लेकिन यह इसमें हो रहा है। ये सारी बातें हैं, जिनकी वजह से इस विधेयक का, जब यह यहां से पारित होने के बाद कानून बन जायेगा और जब ज्यूडीशियल रिव्यू होगा तो कुछ न कुछ उसमें संशोधन तो निश्चित रूप से होना है। जो हमारे मित्र लोग यहां अभी बोल रहे थे, उनमें से ज्यादातर वकील लोग थे और वकील बुरा ना मानें, आप जानते हैं कि वे किसी भी सफेद को स्याह और स्याह को सफेद कर सकते हैं, इसमें शक की कोई बात ही नहीं है। They are competent enough to prove their points in any way. लेकिन में यह कहना चाहता हूं कि अगर ये विपक्षी लोग मांग करते हैं, विपक्ष यह मांग करता है कि इसे सेलेक्ट कमेटी में दे दिया जाए तो माननीय गृह मंत्री जी, सेलेक्ट कमेटी में आपका ही बहुमत होगा, चेयरमैन आपके द्वारा नॉमिनेट किया गया होगा तो उसमें दिक्कत क्या है? कानून की जब भी स्कूटिनी होती है तो कानून की क्वालिटी में सुधार होता है और जब आपका बहुमत है, उसमें आपका चेयरमैन होगा, आपके द्वारा बनाई गई सेलेक्ट कमेटी होगी, सिर्फ यह है कि अगले सेशन के पहले दिन या आखिरी दिन तक रिपोर्ट देने के लिए चेयर कहेगी तो तब यह बिल आ जाएगा। इसमें कोई पहाड़ नहीं टूटा जा रहा है कि इतनी देर बाद यह आया है!

जहां तक नई टेक्नोलॉजी का सवाल है, इसमें से कई चीज़ें, फिंगर प्रिंट आदि सारी चीज़ें पहले से भी प्रयोग हो रही हैं। मैं यह कहना चाहता हूँ कि 1920 के बाद से जैसे-जैसे नई technology आई है, rate of conviction कम हुआ है, आप पिछला रिकॉर्ड उठा कर देख लीजिए। अगर technology की वजह से ही आप उम्मीद करते हैं कि rate of conviction बढ़ जाएगा और अपराधी पकड़ लिए जाएँगे या उनको सजा मिल जाएगी, तो यह आपकी गलत सोच है। आप रिकॉर्ड देख लीजिएगा कि जैसे-जैसे समय आगे बढ़ता जा रहा है, technology बढ़ती जा रही है, अपराधियों की सजा होने की दर कम होती जा रही है। यह गलत perception है। यह इस पर निर्भर करता है कि आपके enforcement का जो तौर-तरीका है, वह किस तरीके का है, वहाँ कैसे लोग हैं। अगर वे ईमानदारी से काम करने वाले हैं, तो यह ठीक होगा और अगर वे बेईमान हैं, तो लोग छूटेंगे; अपराधी छूट जाएँगे और निरपराध जेल चले जाएँगे।

इसलिए मेरा आपसे अनुरोध है कि आप इसको Select Committee को सौंपिए। ...(समय की घंटी)... आप जैसी चाहें, वैसी Select Committee बना दीजिए। उसमें आपका अध्यक्ष होगा, बहुमत आपका होगा, लेकिन आप जो कानून बनाएँगे, वह बेहतर कानून होगा। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद, प्रो. साहब। The next speaker is Shri A.D. Singh.

SHRI A.D. SINGH (Bihar): Sir, thank you for giving me an opportunity to speak. rise here to oppose the Bill. I agree with my other colleagues that it should be sent to the Standing Committee or a select committee. Individual liberty is very important and, for everything, we should not blame the colonial law. एक चीज, जो हमने अपने बिहार में देखी है, वह यह है कि थानेदार इतना efficient है कि उसके थाने से परिंदा भी नहीं जा सकता है। इसलिए हमें उसके resources बढ़ाने हैं। जो police on the spot है, उसके पास resources बहुत कम हैं। अगर हम लोगों को सचमूच criminal justice system को logical end तक लाना है, तो एक तो हमें यह करना होगा। दूसरा, हमें judiciary में हर लेवल पर number of judges को बढाना होगा, तब जाकर ऐसा होगा। मेरे हिसाब से यह जो scientific evidence की बात हो रही है, मैं इससे बिल्कुल agree नहीं करता हूँ। It violates our fundamental rights. The Bill is illegal in as much as it violates Articles 20(3) of the Constitution which secures the right of an accused against self-incrimination. No person accused of any offence shall be propelled to be a witness against himself. The Bill mitigates the Right to Life and Privacy enshrined under Article 21 of the Constitution and thus, the Bill is beyond the legislative competence of the Parliament. Clause 4(2) of the Bill permits that record of measurement may be retained for 75 years. This violates the 'right to be forgotten', recognised by the Supreme Court in the case of Justice Puttaswamy Vs. Union of India. The words 'biological sample and their analysis' in clause 2(1)(b) under the Act could extend to narco-analysis and brain mapping and when it is made coercive in terms of clause 5, it becomes violative of the above mentioned fundamental rights. Implied use of force to take measurements violates the rights of prisoners, laid down by the Supreme Court in various judgements, including A.K. Gopalan Vs. State of Madras, Kharak Singh Vs. State of UP, Charles Sobraj Vs. Jail Superintendent, Sheela Barse Vs. State of Maharashtra and Pramod Kumar Saxena Vs. Union of India. The Bill not only proposes to collect biometrics of convicts but also of those persons who are under trial, or are suspected to be involved in any criminal case, or there is a presumption against the persons that they may, in future, do any illegal act. This is violative of right to privacy, freedom and personal liberty under Article 21 of the Constitution. आज की date में यह हो रहा है कि अगर कोई आदमी किसी crime के लिए accused हो जाता है, तो उसको society already pronounce कर देती है कि वह convicted हो गया है। So, this concept should be changed in this country. If you are accused in any economic offence, from banks to various institutions, they will oppose you by saying that you are a criminal. Basically, this Bill violates the fundamental rights and I strongly oppose it. Thank you.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Ram Nath Thakur.

श्री राम नाथ ठाकुर (बिहार): माननीय उपसभाध्यक्ष महोदय, आपने मुझे 'दंड प्रक्रिया (शनाख्त) विधेयक, 2022' की चर्चा में भाग लेने की अनुमित दी, इसके लिए आपको बहुत-बहुत धन्यवाद। मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूं।

महोदय, 102 वर्षों के बाद जांच प्रक्रिया के बदलाव के बारे में विधि आयोग ने जो रिपोर्ट दी है, उसके समर्थन के लिए भारत सरकार के मंत्री ने यह विधेयक लाने का काम किया है। जब हम वोटर लिस्ट में अपना नाम दर्ज करवाने के लिए जाते हैं या आधार कार्ड बनवाने के लिए जाते हैं अथवा मोबाइल का सिम लेने के लिए जाते हैं, तो हमें सब चीज़ों के प्रिंटआउट देने पड़ते हैं, पूफ देने पड़ते हैं। फिर अगर क्राइम रोकने के लिए हमें सब जांच करवानी पड़े, तो उसमें क्या हर्ज़ है? जेल में जो कैदी हैं, उनकी भी जांच होनी चाहिए और विधि विभाग के द्वारा प्रयोगशाला में भी उस जांच का सर्वेक्षण होना चाहिए, परीक्षण होना चाहिए। उसके बाद छन कर जो बात आएगी, उससे क्राइम में कमी आएगी।

अब जो विरोधी पक्ष के लोग हैं और जो तटस्थ हैं, उनकी शंका यही है कि जो राजनीतिक आदमी है, उन पर कोई कार्यवाही न हो, उनको इसमें फंसाया न जाए। मेरी इच्छा भी यही है कि जो political parties के अच्छे लोग हैं, सधे हुए लोग हैं, उनको इस प्रकार की जांच करवा करके किसी चीज़ में फंसाया न जाए।

महोदय, अंत में मैं एक बात कहना चाहता हूं, हमारा दुर्भाग्य है कि कल जब दिल्ली नगर निगम के बारे में विधेयक आया था, तो सर्वोच्च न्यायालय के वरिष्ठ विद्वान वकील, श्री सिंघवी साहब ने कहा कि यह unconstitutional है, असंवैधानिक है। आज भी सर्वोच्च न्यायाल के एक वरिष्ठ वकील ने यह कहा कि यह unconstitutional है। जब कानून बनता है, तो उस पर अपने-अपने तरीके से बहस करने की जरूरत पड़ती है।

मैं एक बात का और निवेदन करना चाहता हूं। प्रथम वक्ता, चिदम्बरम साहब थे और उनका जवाब देने वाले वक्ता महेश जेठमलानी साहब थे, उनके बाद त्रृणमूल कांग्रेस के नेता सुखेन्दु दा बोले। ऐसे 6 वक्ता अभी अंग्रेज़ी में बोले, लेकिन हमें तो उनकी बात समझ में नहीं आई। हमें सिर्फ यह बात समझ में आई कि यह बिल unconstitutional है और इसका जवाब जेठमलानी साहब ने दिया। सिर्फ दो लोग, एक प्रो. राम गोपाल बाबू हिन्दी में बोले और उनके बाद मैं हिन्दी में बोल रहा हूं, फिर हमारे बाद जिनको बोलना होगा, बोलेंगे। इस बात का भी थोड़ा ध्यान रखना चाहिए कि बड़े वकील लोग, जो कोर्ट में जाते हैं, वहां वे अंग्रेज़ी में बहस करते हैं और सब मुवक्किल लोग समझते हैं कि हमारे वकील ने खूब बहस की।...(व्यवधान)... जब रिज़ल्ट निकलता है, तो पता चलता है कि जज मैनेज हो गए।...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : कृपया आप समाप्त कीजिए।

श्री राम नाथ ठाकुर: मैं आपसे निवेदन करना चाहता हूं कि आप जिस जगह पर बैठे हुए हैं, आगे से आप यह निर्देश देने का काम भी करें कि हिन्दी में बोलने से हम जैसे अनपढ़ आदमी को भी समझने का मौका मिलेगा।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : हिन्दी अनुवाद उपलब्ध होता है।

श्री राम नाथ टाकुर: इन्हीं चंद शब्दों के साथ मैं अपनी बात खत्म करता हूं और इस विधेयक का समर्थन करता हूं।

SHRI ABDUL WAHAB (Kerala): Thank you, Sir. If I start my speech in Hindi, हम हिन्दी में बोलना शुरू करेंगे, तो आपको कुछ नहीं मालूम पड़ेगा, इसीलिए हम इंग्लिश में बोलते हैं।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): नहीं, नहीं, आप अच्छी हिन्दी बोलते हैं, आप बोलिए।

SHRI ABDUL WAHAB: Shri P. Chidambaram and Shri Mahesh Jethmalani spoke on this Bill and they will again speak in the Supreme Court. So, I am not going into the issue whether this Bill is constitutional or unconstitutional. Let them decide this in the Supreme Court. My problem is with the expression 'anyone'. This 'anyone' can be difficult for BJP in Kerala. That has happened. That is happening. Even the Communist Members are accused under the UAPA by their own police. That is happening in Kerala. So many non-BJP ruled States are there. With regard to the measurements, I am okay with it but as far as the criminals are concerned, let there be any measurements. There is no problem. The only problem is that this can be misused. My request to the hon. Home Minister is to look into it. It may be necessary for some categories and not for 'any person'. Mahesh ji was telling about seven years period. Who is making the FIR? It is the same policeman. He can put any clause and they can have all the measurements. So, please do this on category basis.

Also, Sir, I am not moving my amendment unlike Mr. John Brittas. By saying 'yes', 'yes', or 'no', 'no', why should we waste time? Anyway, this Bill is going to be passed. Thank you.

### 5.00 P.M.

SHRI G.K. VASAN (Tamil Nadu): Sir, I stand here to support this Bill. In simple language, this Bill is to replace the old Bill. Why is it replacing the old Bill? What is the statistics today, Sir? Crime is increasing throughout the country. What should you

do to curb the crimes? You need laws of international standard to maintain peace in the country. What do you do with the old law, with fingerprints, with palm prints and other basic things collected from the suspects? Nowadays, the criminals cheat the police, cheat the Government, cheat the public, and, the innocent people, who are accused, are not able to get justice.

Sir, this Bill is of international standard. Investigation agencies can function at par with the agencies in the advanced countries. This Bill protects innocent people. It will give them confidence in identifying the suspects within a short time. In many countries, with the help of technology and techniques, the law enforcement agencies are able to nab the culprits within a short time, and, it is the need of the hour for our country also.

Sir, with two more points, I am concluding. Firstly, there is a provision in the Bill for collection of biological samples. Sir, I will only say that having a central DNA database will deter serial offenders from committing heinous crimes and it will also help in solving the cases faster. Finally, Sir, there is a general concern about the privacy. I am sure the Government will give highest priority to safeguard the sensitive details and these details will be used only to identify serious crimes. I thank the hon. Home Minister and the Government for bringing forward this fresh piece of legislation thereby replacing the century-old law. Thank you.

श्री संजय राउत (महाराष्ट्र): महोदय, क्रिमिनल प्रोसीजर (आइडेंटिफिकेशन) बिल, 2022 सरकार लेकर आई है। मैं प्रो. राम गोपाल यादव जी का आभारी हूं, उन्होंने बहुत ही संक्षिप्त रूप में बताया कि यह बिल क्या है। आपने कहा कि इस बिल में hardened criminal और सामान्य व्यक्ति में कोई फर्क नहीं है। हमें भी इस बिल से यही डर है कि आने वाले दिनों में क्या होगा, क्या नहीं होगा! लेकिन इस बिल को पढ़कर धीरे-धीरे समझ में आ रहा है। आप क्रिमिनल्स की ठीक तरह से पहचान करना चाहते हैं और क्रिमिनल्स पर लगाम लगाना चाहते हैं, तो सवाल यह उठता है कि क्या 102 सालों में अब तक इतने लाखों-करोड़ों क्रिमिनल्स की पहचान नहीं हो पाई? पहचान हो रही है।

अफज़ल गुरु फाँसी पर चला गया, कसाब को मुम्बई में फाँसी दी गयी, याक़ूब मेमन को महाराष्ट्र सरकार ने फाँसी पर चढ़ाया। सबको सजा दी गयी। आप भी करते हैं। अभी आप 102 साल पुराना कानून बदलने जा रहे हैं। अगर यह कानून, जो आप ला रहे हैं, यह देश के हित में है, समाज के हित में है, तो इसका विरोध करने का कोई कारण ही नहीं है। अगर आपके इरादे साफ हैं, आपका मन साफ है, आपके मन में कोई समस्या नहीं है, तो ऐसे हर कानून का समर्थन पूरे सदन को करना चाहिए। लेकिन एक बड़ा सवाल इस देश में और समाज में पैदा हुआ है कि अपराधी कौन है, क्रिमिनल कौन है? जो आपका विरोध करेगा, जो आपसे सवाल पूछेगा, आप उसको क्रिमिनल मान कर चल रहे हैं। यहाँ इधर बैठा हुआ हर व्यक्ति आपके लिए अपराधी है। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Sanjay ji, please address the Chair. ... (Interruptions)... Please address the Chair.

श्री संजय राउत : सर, अब जो नया ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please address the Chair. ... (Interruptions)...

श्री संजय राउत : गड़बड़ी आपकी भी है। देख लेंगे कि कौन गड़बड़ी करता है! ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Sanjay ji, please address the Chair. ... (Interruptions)...

श्री संजय राउत: सर, यह जो नया कानून है, इससे एजेंसी को ताकत मिलेगी, अच्छी बात है। इसे ज्यादा शक्ति मिलेगी। 'ज्यादा' यानी कितनी? \* उससे तो अच्छा है कि आप मार्शल लॉ ही लगा दीजिए। ...(व्यवधान)... आप मार्शल लॉ ही लगा दीजिए। कोई बात नहीं।

सर, कानून में कुछ प्रावधान हैं। आपका नया कानून यह कहता है कि जो क्रिमिनल्स हैं, उनके biological samples लिये जायेंगे, अच्छी बात है, ठीक है। अपराधियों का retina scan हो सकता है, उनकी तस्वीर, retina के साथ-साथ उनके footprints, हाथों के fingerprints, ये सब लिये जायेंगे। यह सब कुछ ठीक है। मतलब पुलिस जो चाहे, उसकी मर्ज़ी। चाहे वह hardened criminals हों या राम गोपाल यादव जी हों या जया बच्चन जी हों या हम हों ...(समय की घंटी)... (व्यवधान)... चाहे आप हों, सबको ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please address the Chair. अब आप समाप्त कीजिए।

श्री संजय राउत : तो आप एक तरह से पुलिस स्टेट बनाने जा रहे हैं।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : प्लीज़, अब आप समाप्त कीजिए।

श्री संजय राउत: संविधान ने कहा है कि किसी को भी खुद उसके खिलाफ गवाही के लिए force नहीं किया जा सकता। सेक्शन 20 के अनुसार हर नागरिक को चुप रहने का अधिकार है। उसे किसी के खिलाफ बयान देने के लिए force नहीं कर सकते। Narco test, brain mapping तथा इसी तरह के किसी भी दूसरे scientific test के दायरे में भी आप नहीं आ सकते।

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<sup>\*</sup> Expunged as ordered by the Chair.

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : संजय जी, धन्यवाद।

श्री संजय राउत : उसी कारण 2010 में सुप्रीम कोर्ट ने narco test को भी गैर-कानूनी कहा था। ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): संजय जी, जो allotted time है, अब उससे ज्यादा समय हो गया है। ...(व्यवधान)...

श्री संजय राउत: संविधान कहता है कि ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आपको allotted time से ज्यादा टाइम दिया गया है। ...(व्यवधान)...Please conclude. ...(Interruptions)... अब आप समाप्त कीजिए।

श्री संजय राउत : सर, हमारे Fundamental Rights के बारे में बात है। ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद।

श्री संजय राउत: सर, मैं गृह मंत्री जी का आभारी हूँ। मैं उनका लोक सभा का भाषण सुन रहा था। गृह मंत्री जी ने कहा है कि the Government will do everything to ensure that there is no misuse of the law. इस कानून का misuse नहीं होगा, आपने आश्वस्त किया है।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : संजय जी, धन्यवाद।

श्री संजय राउत : आपने आश्वस्त किया है, लेकिन क्या आप हमारी आँख में आँख डाल कर बोल सकते हैं कि कानून का misuse नहीं होगा, नहीं हो रहा है? ...(समय की घंटी)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : संजय जी, धन्यवाद।

श्री संजय राउत : आप मुझे बताइए कि देश में क्या हो रहा है? ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): I will now call the next speaker. ...(Interruptions)... The next speaker is Shri Kanakamedala Ravindra Kumar; not present. ...(Interruptions)...

श्री संजय राउत : सर, कौन सी एजेंसी ...(व्यवधान)... इस देश में कानून का misuse नहीं कर रही है? ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Dr. Fauzia Khan. ...(Interruptions)... संजय जी, धन्यवाद। ...(व्यवधान)... अब केवल फौजिया खान जी की ही बात रिकॉर्ड पर जायेगी। ...(व्यवधान)... फौजिया जी, प्लीज़। ...(व्यवधान)... संजय जी, अब आपकी बात रिकॉर्ड पर नहीं जायेगी। ...(व्यवधान)...

#### श्री संजय राउत : \*

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आपका धन्यवाद। ...(व्यवधान)... प्लीज़, प्लीज़। ...(व्यवधान)... आपको समय समाप्त हो गया है। ...(व्यवधान)... प्लीज़। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... फौजिया खान जी जो बोलेंगी, केवल वही रिकॉर्ड पर जायेगा। ...(व्यवधान)... Nothing else will go on record. ...(Interruptions)...

डा. फौजिया खान (महाराष्ट्र): वाइस-चेयरमैन सर, ...(व्यवधान)... सर, अगर आप कहें तो मैं ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): You start speaking please. Otherwise, I will call the next speaker. ...(Interruptions)...

DR. FAUZIA KHAN: No, Sir. Thank you very much. ...(Interruptions)... सर, इस सदन में हम सदस्यों को ...(व्यवधान)...

#### श्री संजय राउत : \*

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): संजय राउत जी, प्लीज़। ...(व्यवधान)... आप एक सीनियर मेम्बर हैं। ...(व्यवधान)... प्लीज़। ...(व्यवधान)... नहीं, नहीं। प्लीज़। ...(व्यवधान)... अब कुछ रिकॉर्ड में नहीं जायेगा, जो फौजिया खान जी बोलेंगी, केवल वही रिकॉर्ड में जायेगा। ...(व्यवधान)... फौजिया खान जी। ...(व्यवधान)... Otherwise, I will call the next speaker. ...(Interruptions)... फौजिया खान जी, आप बोलिए प्लीज़। ...(व्यवधान)...

<sup>\*</sup> Not recorded.

<sup>&</sup>lt;sup>†</sup> Transliteration in Urdu script.

डा.फौजिया खान: महोदय, इस सदन में हम सदस्यों को देश की जनता ने विपक्ष की हैसियत से सरकार से सवाल पूछने की जिम्मेदारी दी है और उसे हम निभाने की कोशिश करते हैं, लेकिन सामने से इस तरह की चर्चा सुनने को मिलती है, तो मन कह उठता है कि:

'हर एक बात पे कहते हो तुम कि तू क्या है, तुम्हीं कहो कि ये अंदाज़-ए-गुफ़्तुगू क्या है।

महोदय, जहां तक इस बिल का संबंध है, मैं आज विपक्ष की जिम्मेदारी निभाने की कोशिश करूंगी।

تُلاكثر فوزیہ خان: مہودے، اس سدن میں ہم سدسیوں كو دیش كى جنتا نے وپكش كى حیثیت سے سركار سے سوال پوچھنے كى ذمہ دارى دى ہے اور اسے ہم نبھانے كى كوشش كرتے ہیں، لیكن سامنے سے اس طرح كى چرچہ چننے كو ملتى ہے، تو من كہم اٹھتا ہے كہ:

ہر ایک بات پہ کہتے ہو تم کہ تو کیا ہے، تمہی کہو کہ یہ انداز گفتگو کیا ہے۔

مہودے جہاں تک اس بل کا سمبندھ ہے، میں آج وپکش کی ذمہ داری نبھانے کی کوشش کرونگی۔

It is important to ensure that the Bill is not in violation of the basic principles of equality and justice. According to the Internet Freedom Foundation, Bills that involve data collection, in any manner, have to comply with the right to privacy decision of the Supreme Court. And this Bill, if passed, would stand in violation of the aforesaid procedures. What with the already ambiguous privacy laws and rules in the country, is this not an attempt to impair one of the most important fundamental rights? This is my question. Infringing the right to privacy and such excessive policing is bound to create a perpetual state of fear in the minds of citizens and we should be cautious about that. From what is understood, the basic goals seem to be data collection rather than criminal identification. I personally have many reservations regarding misuse of this Bill, if passed. Wrong accusations are possible for personal vendetta, political vendetta, and for blackmailing. There have been cases cited about blackmailing. According to the Global Corruption Barometer, the percentage of people in India who think Government corruption is a big problem is 89 per cent and 39 per cent have paid bribes in the previous 12 months. The World Corruption Perceptions Index is 85 out of 180 countries. Where there is corruption misuse is

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<sup>&</sup>lt;sup>†</sup> Transliteration in Urdu script.

bound to be there. Every Clause in the Bill aims to widen the powers of the police and the magistrate in an extremely authoritarian way. We are giving such unrestrained power to the police to pick up anyone for any offence which could be as trivial as a traffic offence or a protest against the Government.

Sir, I have a lot to say, but I will end with a quote. "Today's human rights violations are the causes of tomorrow's conflicts." This was said by Mary Robinson. I request the hon. Home Minister to please refer this Bill to a Select Committee.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): माननीय उपसभाध्यक्ष महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। मान्यवर, कल इस सदन में आपातकाल पर चर्चा हो रही थी। मुझे आपातकाल की एक घटना याद है। हमारे जिले में एक 75 वर्ष के स्वतंत्रता संग्राम सेनानी थे, उनके ऊपर मीसा एक्ट के तहत मुकदमा लिखा गया। उन 75 वर्ष के स्वतंत्रता संग्राम सेनानी के ऊपर मुकदमे में यह लिखा गया कि वे रेलवे के सिग्नल को चढ़कर तोड़ रहे थे। यह कानून कहीं न कहीं उसी की झलक दिखाता है। आप इस देश में फिर से एक बार आपातकाल लाना चाहते हैं और तानाशाही की व्यवस्था लाना चाहते हैं। आप FIR की बात कर रहे हैं! महोदय, इन लोगों ने कैसे-कैसे लोगों पर FIR की! राजदीप सरदेसाई एक वरिष्ठ पत्रकार हैं, उनके ऊपर FIR कर दी! श्याम मीरा सिंह एक पत्रकार हैं, उनके ऊपर FIR कर दी!

### उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप कृपया बिल पर बोलें।

श्री संजय सिंह: माननीय उपसभाध्यक्ष महोदय, मैं कानून के दुरुपयोग पर बोल रहा हूं। त्रिपुरा में घटनाओं की जांच करने के लिए वकील गए... उन लोगों ने उन पर FIR कर दी, UAPA लगा दिया। मान्यवर, अगर कानून के दुरुपयोग की बात करें, तो उत्तर प्रदेश में मेरे खिलाफ एक दिन में 9 FIR दर्ज हुईं।...(व्यवधान)...

### उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : कृपया आप बिल पर बोलें।

श्री संजय सिंह: इन लोगों ने राष्ट्रद्रोह का मुकदमा लिखा, 21 मुकदमे लिखे। आप आज खुश हो सकते हैं, खुश होइए, आप कानून बनाइए, आपके पास संख्या है। आप कानून बनाएँगे, लेकिन कल जब आप सत्ता में नहीं रहेंगे, मेरे वाक्य को याद रखिएगा, इन्हीं कानूनों का आपके खिलाफ दुरुपयोग होगा। जैसे आप आज तक आपातकाल का रोना रो रहे हैं, ऐसे ही रोना आप रोएँगे, जब यही कानून आपके खिलाफ होगा।

मान्यवर, मैं एक चीज़ और कहना चाहता हूँ और वह यह है कि आप किसी अपराधी के बारे में सारी जानकारी रख लीजिए, उसके बाद वह हिन्दुस्तान छोड़ कर भाग जाता है। नीरव मोदी 20 हजार करोड़ रुपए लेकर भाग गया, विजय माल्या 10 हजार करोड़ रुपए लेकर भाग गया, नितिन संदेसरा 6 हजार करोड़ रुपए लेकर भाग गया। जिस देश के साथ आपकी प्रत्यर्पण संधि नहीं है, वहाँ से इन लाखों करोड़ रुपए के लुटेरों को आप हिन्दुस्तान कैसे बुलाएँगे? मैंने इस सदन में एक

सुझाव दिया था, माननीय गृह मंत्री जी यहाँ पर हैं, मैं चाहूँगा कि आप वह संशोधन कीजिए। आप इस देश में इस तरह का कानून लाइए कि जिसके पास 50 करोड़ रुपए से ज्यादा का कर्ज हो, उसका पासपोर्ट जब्त करके रख लीजिए, वह हिन्दुस्तान छोड़ कर भाग नहीं पाएगा। आप वह करना नहीं चाहते हैं। आपको विपक्ष के नेताओं को पकड़ना है।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : कृपया आप बिल पर बोलिए। आप तो अच्छा बोलते हैं। आप बिल पर बोलिए।

श्री संजय सिंह: मान्यवर, मैं एक बात कह कर अपनी बात समाप्त कर रहा हूँ। जितना समय है, उतना तो मुझे बोलने दीजिए।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप बोलिए।

श्री संजय सिंह: मान्यवर, ये इस बिल से कुछ करेंगे नहीं, लेकिन 'सबका साथ, सबका विकास' जरूर करेंगे। सबका विकास करेंगे और अलग-अलग राज्यों में अलग-अलग विकास देखने को मिलेगा। गुजरात में किसी टीएमसी वाले नेता पर FIR होगी, तो ये गुजरात में विकास करेंगे। अब पश्चिमी बंगाल में टीएमसी वाले नेता इनके खिलाफ मुकदमा लिख देंगे, तो वहाँ इनका विकास होगा। इस तरह से ये पूरे देश में एक-दूसरे का विकास करने में लग जाएँगे। शिवसेना वाले हमारे संजय राउत जी बैठे हुए हैं, अगर ये विकास करने में लग गए, तो बड़ी मुश्किल हो जाएगी, आप लोगों को रोज-रोज महाराष्ट्र जाना पड़ेगा।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद, संजय सिंह जी।

श्री संजय सिंह : मान्यवर, पंजाब में आम आदमी पार्टी की सरकार बन गई है। इन झगड़ों में मत पड़िए।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद, संजय सिंह जी।

श्री संजय सिंह: ऐसे एक-दूसरे राज्यों में FIR होती रहेगी, आप लोगों को बुलाया जाता रहेगा और सारे लोग इसी में लग जाएँगे, तो आप देश का विकास कब कीजिएगा! आप शिक्षा पर काम कीजिए, स्वास्थ्य पर काम कीजिए।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Binoy Viswam.

श्री संजय सिंह: सर, मैं अपनी बात समाप्त कर रहा हूँ। आपने सबको पाँच-पाँच, दस-दस मिनट का समय दिया, लेकिन आप मुझे...(व्यवधान)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आपका समय समाप्त हो चुका है।...(व्यवधान)... यह मेरे हाथ में नहीं है।...(व्यवधान)...

श्री संजय सिंह: सर, मैं अपनी बात समाप्त कर रहा हूँ। मैं सिर्फ यह कहना चाहता हूँ कि आप यह झगड़े-लड़ाई की राजनीति छोड़ कर कुछ ऐसा काम कीजिए, जिससे यह लगे कि आप न्याय दिलाना चाहते हैं।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद।

श्री संजय सिंह: सर, इस देश में करोड़ों केसेज़ पेंडिंग हैं और माननीय प्रधान मंत्री जी ने इसी सदन में कहा था कि fast track court बना कर न्याय करेंगे, अपराधियों पर कार्रवाई करेंगे।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : अब मैं अगले वक्ता को बुलाऊँगा, इसलिए अब आप समाप्त कीजिए।

श्री संजय सिंह: सर, मैं यह पूछना चाहता हूँ कि अब तक कितने लोगों पर कार्रवाई की गई?

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Shri Binoy Viswam, please speak. Otherwise, I will go to the next speaker.

श्री संजय सिंह: भारतीय जनता पार्टी के कितने नेताओं को सजा दी गई?

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : बिनोय विस्वम जी जो बोलेंगे, केवल वही रिकॉर्ड पर जाएगा। Nothing else will go on record.

SHRI BINOY VISWAM (Kerala): Sir, we all call this year as *amrit varsh* and the Government says that we are heading to *amrit kaal*. That also is good. In this *amrit varsh* or *amrit kaal*, the hon. Home Minister has come with a Bill.

(MR. DEPUTY CHAIRMAN in the Chair.)

Amit Shahji, with all respect to you, I would like to call it a draconian Bill. It is draconian in every sense. It does not suit the will of the people and the spirit of the nation. It has no meaning to the country's struggle for independence. It is a Bill completely in line with the British colonial rule. You were telling us that 1920 Act was too old; it was colonial. So, you want to change it. But I would ask you: What about

124A? Is it not colonial? But you embrace that; you keep it high and you impose 124A on anybody whom you don't like, and you call those as sedition on the nation.

Sir, one who speaks about the rulers, they are imprisoned under 124A. Whom should we believe? Respect the nation, the country or the rulers? When rulers do a mistake, the country has a right to tell that it is a mistake, it is a wrongdoing. That is what we call freedom. Do you know P.G. Wodehouse, a renowned writer, has a book. A prisoner in a jail in free India asked for that book to be read and the authorities responded: "It's a threat to the nation's independence." Is it the background of India? A Government, which came with UAPA activities, a Government which came with AFSPA Bill, a Government which is keeping in the fridge the DNA Bill, that Government has come today with this Bill. The purpose is very clear. You want to threaten everybody. You want to take away all the human rights. You want to take away the democratic movement of the country. You want to punish the workers, the peasants, the students, the teachers, everybody, who dream freedom and that is why this Bill. Yes, this Government is a Government which has no regard for freedom. And you are telling.....(Interruptions)... Let me say, do not make a noise. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please address the Chair.

SHRI BINOY VISWAM: Sir, Puttaswamy's case was mentioned here. I was a party to that case, *Aadhaar* case. In that case, the Government argued that the iris, the fingerprints and all the biometrics are not the individual's.

MR. DEPUTY CHAIRMAN: Please conclude Binoyji. ...(Interruptions)...

SHRI BINOY VISWAM: I am saying. The Government has a right to do whatever they like.....(Interruptions)...

MR. DEPUTY CHAIRMAN: Time is over. ...(Interruptions)... Please conclude. ...(Interruptions)...

SHRI BINOY VISWAM: And with that approach, the Government is armed with this kind of rule of draconian nature. It would be a harmful thing for the country's future. That is why, the Communist Party of India has to oppose it, and we oppose it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)... Your time is over. ...(Interruptions)...

SHRI BINOY VISWAM: Sir, one last sentence. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Binoyji, please. ...(Interruptions)... It is over. ...(Interruptions)... Please. ...(Interruptions)... Now, Brijlalji. ...(Interruptions)... It is over, please. ...(Interruptions)...

SHRI BINOY VISWAM: Sir, one last sentence. ...(Interruptions)... I believe that Amit Shahji would change Clause 3 of this Bill because you heard what your advocate said here. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. ...(Interruptions)...

SHRI BINOY VISWAM: Clause 3 is not good for this Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you. माननीय बुजलाल जी।

श्री बृजलाल (उत्तर प्रदेश): सर, मेरे पास कितना समय है?

MR. DEPUTY CHAIRMAN: Your Party's time is 34 minutes. अब आप कितना बोलना चाहते हैं, यह देख लीजिए।

श्री वृजलाल: सर, मैं 15 मिनट बोलना चाहता हूँ। उपसभापित महोदय, मैं आपका शुक्रगुजार हूँ कि आपने मुझे "The Criminal Procedure (Identification) Bill, 2022" पर बोलने का मौका दिया है। अभी मैं इस august House के वक्ताओं की चर्चाएं सुन रहा था। मैं बोलना चाहता हूँ, इसलिए मुझे थोड़ा समय दिया जाए। एक पुलिस अधिकारी, जिसने साढ़े सैंतीस वर्ष वर्दी पहनी, मैं जो बोलूँगा, वह केवल तथ्यों पर बोलूँगा।

महोदय, यह 'शनाख्त' शब्द, जिसे अंग्रेज़ी में identification कहते हैं, यह Section 9 of Indian Evidence Act से निकला है और इसके तहत जो शब्द है - 'person' and 'anything' - पहले आदमी की शनाख्त होती है और माल की भी शनाख्त होती है। मैं इस पर एक छोटा सा शेर कहना चाहूँगा। मैं एक जिले में एसएसपी था। वहाँ एक बड़ी चोरी हुई और उस चोरी के बाद अच्छी रिकवरी हुई। उस रिकवरी के लिए हम लोगों को सम्मानित भी किया गया। एक खान साहब थे, वे बड़े खुश हुए थे कि उनका सारा सामान रिकवर हो गया है। उन्होंने हम लोगों को सम्मानित करने के लिए एक शेर कहा -

"या खुदा किसी के घर में चोरी न हो, और चोरी हो जाए तो रिकवरी न हो।" उन्होंने यह इसलिए कहा, क्योंकि recovery का, identification का process इतना cumbersome है कि recovery तो हो गई, लेकिन वह उसके हाथ में नहीं आ रही है। इसी तरह से, यह जो identification का प्रश्न है - यह ऐक्ट 9 सितंबर, 2020 को आया था, जो अब तक चलता रहा, जिसे Act No. 33 of 1920 कहा जाता है।

पुराने अधिनियम में यह व्यवस्था की गई थी कि यदि एक वर्ष या उससे अधिक कारावास में दंडनीय किसी अपराधी को गिरफ्तार किया जाता है, तो पुलिस अधिकारी उसका फिंगरप्रिंट, फुटप्रिंट इम्प्रेशन ले सकता है और अगर उसकी फोटो लेनी है, तो उसके लिए मजिस्ट्रेट की जरूरत पड़ेगी। महोदय, पहले केवल ये तीन थे- फुटप्रिंट, फिंगरप्रिंट और फोटोग्राफ, लेकिन इधर प्रगति हुई, टेक्नोलॉजी आई और टेक्नोलॉजी इतनी आई कि अपराधियों ने भी अपराध करने में नई-नई टेक्नोलॉजीज़ का प्रयोग किया। जब हम सेवा में आए, तो जब कट्टा मिल जाए, कभी-कभी 12 bore gun मिल जाए, factory made 315 राइफल मिल जाए, तो हम लोग समझते थे कि हमें बहुत बड़ा हथियार मिल गया, लेकिन इसी सेवा में हमने RDX भी देखा, Chinese grenade भी देखा और AK-47, G3, ये तमाम चीज़ें आईं। सन् 2000 से पहले कोई साइबर क्राइम का नाम नहीं जानता था। साइबर क्राइम तो क्या, पहले कोई heroin और morphine के बारे में भी नहीं जानता था, लोग केवल गाँजा और चरस के बारे में ही जानते थे। मेरा यह कहना है कि अपराधियों ने नई-नई तकनीकी का इस्तेमाल करना शुरू कर दिया है, जिसकी वजह से 1920 का जो कानून था, उसकी कोई उपयोगिता नहीं रह गई थी, इसलिए अब यह कानून लाया गया है।

महोदय, जो अपराधी और आतंकवादी हैं, मैं उनके बारे में बात करना चाहता हूँ। मैं कुछ घटनाओं का जिक्र करना चाहूँगा और यह बताना चाहूँगा कि उनके माध्यम से इस देश को किस तरह terrorize किया गया। सर, मैं उत्तर प्रदेश में सेवा में था। 23 नवम्बर, 2007 को लखनऊ, अयोध्या और बनारस कचहरी में ब्लास्ट हुए, जिनमें डेढ़ दर्जन लोग मारे गए। जब यह घटना हुई, उसके दो मिनट पहले मीडिया को एक terror mail आया, जिसमें यह कहा गया कि हम ब्लास्ट करने जा रहे हैं, जो करना हो कर लो। उस terror mail में यह भी कहा गया कि हमने श्रमजीवी ब्लास्ट किया है, हमने दिल्ली ब्लास्ट किया है, हमने सरोजनी नगर ब्लास्ट किया है। इसी प्रकार, 11 जुलाई, 2006 को मुम्बई में सीरियल ब्लास्ट्स हुए थे, जिनमें 209 लोग मारे गए थे। महोदय, यह ऐसी घटना थी, जिसने पूरे देश को हिलाकर रख दिया था। वह terror mail लिखित में आया और उसके माध्यम से पूरे देश को हिलाने का प्रयास किया गया।

महोदय, मैं अभी कुछ मित्रों की बातें सुन रहा था, जिनमें यह कहा जा रहा था कि साहब, इसका misuse होगा। महोदय, उस पार्टी को यह बात कहने का हक नहीं है, जिसने उत्तर प्रदेश में आतंकवादियों के 15 केसेज़ वापस ले लिए थे। उनको यह बात कहने का कोई हक नहीं है। महोदय, मैं उसका भुक्तभोगी हूँ। मैं आज पार्लियामेंट में खड़ा हूँ। मैंने कभी नहीं सोचा था कि मुझे इस बारे में कुछ कहने का मौका मिलेगा, लेकिन मुझे आज मौका मिला है, आज मैं इस पर बोलूँगा और तथ्यों पर बोलूँगा।

महोदय, उस कचहरी ब्लास्ट केस में हमने आतंकवादी गिरफ्तार किए। 18 मई, 2013 को वे आतंकवादी लखनऊ से फैजाबाद गए थे। जब वे कोर्ट में ट्रायल के बाद लौट रहे थे, तो उनमें से एक हूजी के आतंकवादी, खालिद मुजाहिद को लू लग गई और बाराबंकी आते-आते उसकी डेथ हो गई। मैं उस समय Director General, Civil Defence था, क्योंकि तब मुझे DGP के पद से

हटा दिया गया था। उस समय उत्तर प्रदेश में समाजवादी पार्टी की सरकार थी। तब मेरे खिलाफ बाराबंकी कोतवाली में 19 मई, 2013 को मर्डर का मुकदमा कायम किया गया था। तब मेरे साथ एक रिटायर्ड डीजीपी, विक्रम सिंह जी भी थे। ...(व्यवधान)... साहब, ज़रा सूनने का माद्दा भी रखिए। जब वह मुकदमा कायम किया गया, तब मुझे जेल भेजने का प्रयास किया गया। वह क्या था? वह तुष्टिकरण की राजनीति थी। उन्होंने सोचा कि अगर बृजलाल को जेल भेज दोगे, तो इस particular community का पूरा-पूरा वोट मिल जाएगा। ये चीज़ें हुईं। जब सीआरपीएफ केस हुआ था, तब उस घटना के समय मैं ही प्रदेश का ADG, Law & Order था। तब रामपुर सीआरपीएफ कैम्प में हमारे सात जवान मारे गए थे। 31 दिसम्बर/1 जनवरी, 2008 की रात में वह घटना हुई थी, जिसमें AK-47 से हमला हुआ था। तब हमारे ही निर्देशन में लश्कर-ए-तैयबा के हाफिज़ सईद के इंडिया कमांडर को लाया गया था। उस समय दोनों पाकिस्तानी फिदायीन, मोहम्मद फारूक और इमरान तथा लोकल मैन को लाकर हमने चार्जशीट लगाई।... (व्यवधान) उन्हें लाकर हमने चार्जशीट लगायी, उनके पास से RDX मिला, AK-47 मिली और जब समाजवादी पार्टी की सरकार आयी तो उस केस को भी वापस लिया गया। में इलाहाबाद हाई कोर्ट को सलाम करता हूं। हाई कोर्ट ने कहा था कि महोदय, आप कौन होते हैं केस वापस लेने वाले! आप कैसे कह रहे हैं ये निर्दोष हैं! दोषी और निर्दोष कोर्ट तय करेगा। इलाहाबाद हाई कोर्ट का एक कमेंट था कि 'आज आप केस वापस ले रहे हैं, कल आप उनको पद्म विभूषण देंगे' - यह इलाहाबाद हाई कोर्ट का कमेंट था। सरकार ने जिस सीआरपीएफ अटैक के केस को वापस लिया था, उसमें चार लोगों को फांसी हो गई, एक को आजीवन कारावास हो गया और एक को दस साल की सज़ा हो गई। महोदय, ये जो बात करते हैं कि इसका दुरुपयोग होगा, इनको दुरुपयोग और सद्पयोग कहने का कोई हक नहीं है। यह जो टेक्नोलॉजी बढ़ी है, हमें इसकी ज़रूरत थी। अभी दिल्ली के एक साहब ने कहा कि इसका बड़ा दुरुपयोग होगा। महोदय, इसमें कुछ ऐसी पार्टियां हैं, जिन्होंने याकूब मेमन और अफज़ल गुरु को जब फांसी की सज़ा दी गई, तब उस फांसी की सज़ा को रोकने के लिए रात को सुप्रीम कोर्ट का दरवाज़ा खटखटाया। आज जो पार्टियां कह रही हैं कि इसका दुरुपयोग होगा - जिसको सुप्रीम कोर्ट से फांसी की सज़ा हो चुकी है, जो फांसी के फंदे पर लटकने जा रहा है, वे उसके पक्ष में खड़े थे, वे टुकड़े-टुकड़े गैंग को सपोर्ट करने वाले हैं - 'अफज़ल हम शर्मिंदा हैं, तेरे कातिल ज़िंदा हैं'। महोदय, सुप्रीम कोर्ट ने इस पार्लियामेंट पर अटैक करने वालों के खिलाफ निर्णय दिया और पार्लियामेंट अटैक में शामिल उस मुल्ज़िम को जब सज़ा होती है, तो ये तमाम ऐसी पार्टियां हैं, जिन्होंने उनको छुड़वाने के लिए दस्तखत करके रात को सुप्रीम कोर्ट का दरवाज़ा खटखटाया था। उपसभापति महोदय, यहां जो कहा गया कि दुरुपयोग होगा - मैं बताना चाहता हूं कि दुरुपयोग नहीं होगा और यह वे पार्टियां बोल रही हैं, जो हमेशा इसका दरुपयोग करती थीं।

महोदय, एक एक्ट TADA था। हमने उसका काफी प्रयोग किया है। अगर TADA नहीं होता, तो आज पंजाब खालिस्तान होता। महोदय, मैं ऐसे जिले में था, जहां मैंने आतंकवाद को झेला है। जब उसकी उपयोगिता खत्म हो गई और जब कश्मीर में आतंकवाद बढ़ रहा था, कश्मीरी पंडित भगा दिए गए थे, उनके मर्डर्स हो रहे थे, तब उस समय पार्लियामेंट में देश की जो सबसे बड़ी पार्टी थी, वे लेट गए कि TADA वापस ले लो और TADA वापस लिया गया। जब हमारे पूर्व प्रधान मंत्री अटल बिहारी वाजपेयी जी आए, तब the Prevention of Terrorism Act (POTA)

लाए। उसको भी वर्ष 2004 में वापस ले लिया गया। अभी मैं हमारे आरजेडी के मित्र को सुन रहा था, वे कह रहे थे कि इसका दुरुपयोग होगा। यह वह पार्टी बोल रही है, जिसने गोधरा दंगे को दूसरा रूप दे दिया था, उसका परिदृश्य बदल दिया था।

महोदय, २७ फरवरी, २००२ को साबरमती एक्सप्रेस...

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... He is not yielding. ...(Interruptions)... Please. He is not yielding. ...(Interruptions)...

श्री बृजलाल : मनोज जी, मैं facts पर बोल रहा हूं।

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

श्री बृजलाल : महोदय, 27 दिसम्बर, 2002 को गोधरा में एक ट्रेन गई - साबरमती एक्सप्रेस, जिसका कोच नम्बर S-6 था।

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, ...(Interruptions)...

श्री उपसभापति : माननीय LoP, जब वे yield करेंगे, तब मैं मौका दूंगा।... Please. ...(Interruptions)...

श्री बृजलाल : महोदय, उसमें 59 राम भक्तों को पेट्रोल से जला दिया गया। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Hon. Member, if he yields, then, I will give an opportunity. He has to yield. ...(Interruptions)... Please. ...(Interruptions)... He has to yield. ...(Interruptions)...

श्री बृजलाल : महोदय, वर्ष 2004 में एक रेल मंत्री थे। वे आरजेडी के थे। ...(व्यवधान)...

श्री उपसभापति : केवल उन्हीं की बात record पर जा रही है। Please. ...(Interruptions)...

श्री बृजलाल : उन्होंने यू.सी. बनर्जी आयोग बनाया था। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: After him, I will give you a chance. ... (Interruptions)... After him, I will give. You cannot force the Chair to ... (Interruptions)... Let him

speak, I will give you an opportunity. ...(Interruptions)... Let him finish his speech. ...(Interruptions)... No. ...(Interruptions)...

श्री बृजलाल : महोदय, उस आयोग ने 17 जनवरी, 2005 को एक रिपोर्ट दी।

श्री उपसभापति : उनके बोल लेने के बाद मैं मौका दूंगा, अभी वे बोल रहे हैं... Please. ...(Interruptions)...

श्री बृजलाल: महोदय, उस रिपोर्ट में था कि यह आग accidental है, आग लगायी नहीं गई है - आग लग गई है।

MR. DEPUTY CHAIRMAN: Nothing will go on record except his speech. ... (Interruptions)...

श्री बृजलाल: उसमें साधू लोग थे। वे चिलम पी रहे थे। उसको अहमदाबाद हाई कोर्ट ने रोक दिया, वह पार्लियामेंट में पेश नहीं हो पायी। Ultimately, उस गोधरा केस में फांसी की सज़ा हुई और आज ये हमें सिखा रहे हैं!

MR. DEPUTY CHAIRMAN: Let him finish his speech, Jhaji. I will give you the opportunity. ... (Interruptions)...

श्री बृजलाल : उपसभापति महोदय, टेररिज्म इस देश के लिए सबसे बड़ा खतरा है। मैं अपने देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी को प्रणाम करता हूं, उनका आभार व्यक्त करता हूं कि उनके राज में अपराध और आतंकवाद को जड समेत खत्म करने का निर्णय लिया। महोदय, मैं साढ़े चार साल उत्तर प्रदेश का ATS Chief रहा था। वहां पर Indian Mujahideen ने funding करने के लिए व्यापारियों के अपहरण किए थे। मैं दो घटनाओं का ज़िक्र करना चाहुंगा।...(व्यवधान)... 12 नवंबर, 2000 को राजकोट के भास्कर पारिख, परेश शाह की किडनैपिंग की गई। उनसे करोड़ों रुपये लिए गए और उससे Indian Mujahideen की फंडिंग हुई। 25 जुलाई, 2001 को Parthapratim Roy Burman की किडनैपिंग हुई। वे Khadim Shoes के मालिक थे।...(व्यवधान)... ransom के लिए उनकी किडनैपिंग हुई। हैदराबाद में हवाला के माध्यम से 3 करोड़, 75 लाख रुपये लिए गए थे और उन तीन करोड़, 75 लाख रुपयों में से एक लाख डॉलर पाकिस्तान के आतंकवादी मोहम्मद सईद सैफ, जो कि हाफिज़ सईद का गुर्गा था, उसको भेजे गए थे। Mohammad Atta of Egypt, Al-Qaeda, जिसने अमेरिका के twin towers पर हमला करके उसको ध्वस्त कर दिया था। इस देश में यह आज से नहीं है, जब आतंकवादी किडनैपिंग के द्वारा फंडिंग करते हैं। मैं तो उन सब केसेज़ से जुड़ा हुआ हूं, जैसे Ahmedabad blast हुआ, कचहरी ब्लास्ट हुआ, Sankat Mochan blast हुआ, Sheetla Ghat ब्लास्ट हुआ, Jaipur blast हुआ, Delhi blast हुआ, Batla House हुआ, ये तमाम घटनाएं Congress के regime में होती रहीं हैं और आज ये क्यों नहीं हो रही हैं?...(व्यवधान)... क्योंकि सरकार का इकबाल होता है, तब ऐसी घटनाएं रुकती हैं। मैं जानना चाहूंगा कि जब बाटला हाउस हुआ, मैं बंगाल की पार्टी के बारे में कहूंगा, जब बाटला हाउस हुआ, तब Inspector M.C. Sharma मारे गए और दो आतंकवादी मारे गए थे।...(व्यवधान)... Mohd Atif Ameen, आजमगढ़ में इंडियन मुजाहिदीन का नॉर्दन एरिया का कमांडर था। वह आजमगढ़ मॉड्यूल, उसमें पाकिस्तान में 25 लोग ट्रेंड थे, Mohd Atif Ameen, Sajid मारा गया था, सैफ गिरफ्तार हुआ था, उसके बाद हंगामा मच गया, क्योंकि एक शाहजाद था, जिसको मैंने आजमगढ़ से गिरफ्तार किया था, जिसको दिल्ली कोर्ट ने आजीवन कारावास की सज़ा दी।...(समय की घंटी)...ऐसे केसेज़ में आंसू बहाए जा रहे थे।...(व्यवधान)...

श्री उपसभापति: आपकी पार्टी ने आपको पन्द्रह मिनट का समय दिया था।

श्री बृजलाल: कांग्रेस पार्टी के एक नेता ने आजमगढ़ में उन आतंकवादियों के घरों को तीर्थ स्थल बना दिया था।...(व्यवधान)... वहां से लोगों को गुमराह करके दिल्ली भेजकर प्रदर्शन कराए जा रहे थे। एक और कांग्रेस के नेता थे।

श्री उपसभापति : आपको पन्द्रह मिनट का समय दिया गया था।

श्री बृजलाल: 11 फरवरी, 2012 को बाटला हाउस की तस्वीर देखकर उनके नेता की आंखों से आंसू गिर रहे थे। आज उस पार्टी के लोग यह कह रहे हैं कि इसका दुरुपयोग होगा। महोदय, यह कानून आज की requirement को देखते हुए लाया गया है। जिस तरह से अपराधी high-tech हो गए हैं, अगर हम high-tech नहीं होंगे, तो हम उनका मुकाबला नहीं कर पाएंगे। इसलिए यह बिल बहुत जरूरी है। इसमें कहीं किसी के मानवाधिकार का हनन नहीं हो रहा है और आज की परिस्थितियों को देखते हुए और आज की requirement को देखते हुए यह बिल पास होना चाहिए, क्योंकि जितनी ये चीज़ें हैं, parameters हैं, measurement की श्रेणी में लायी गयी हैं, आज वे अपराधों से लडने के लिए जरूरी हैं।

मैं माननीय नरेन्द्र मोदी जी और अपने गृह मंत्री माननीय अमित शाह जी का आभारी हूं कि उनके द्वारा इस बिल को लाया गया और यह आज पास होगा। माननीय नरेन्द्र मोदी जी का सपना है कि इस देश को अपराधियों से, आतंकवादियों से और नक्सलवादियों से मुक्त किया जाए। मैं इस बिल को सपोर्ट करता हूं। अभी यह कहा जा रहा था कि इससे conviction rate में कमी आएगी। महोदय, आप conviction rate को देखिएगा, यह बढ़ेगा, क्योंकि यह scientific evidence है और जो scientific evidence होता है, वह झूठ नहीं बोलता, आदमी झूठ बोलता है, परिस्थितियां झूठ नहीं बोलतीं, facts झूठ नहीं बोलते, इसीलिए इस एक्ट से हमारा conviction rate बढ़ेगा। मैं इन्हीं शब्दों के साथ अपनी बात समाप्त करता हूं। महोदय, मैं इस बिल को सपोर्ट करता हूं, धन्यवाद।

श्री उपसभापति: माननीय सदस्यगण, प्लीज़, प्लीज़। मैं प्रो. मनोज कुमार झा को को प्वाइंट ऑफ ऑर्डर के लिए बुलाऊं, उससे पहले मैं आपसे निवेदन करना चाहता हूं कि परम्परा यह है कि जो सदस्य बोल रहे हैं, जब प्वाइंट ऑफ ऑर्डर उठता है, तो वे बैठ जाएं, yield करें। चेयर फोर्स नहीं कर सकती है, जैसे आपको प्वाइंट ऑफ ऑर्डर पूछने का अधिकार है, वैसे चेयर कह सकती है कि अगर वे yield नहीं करते, तो । cannot force. ...(Interruptions).. No, no. ...(Interruptions).. LoP, please. ...(Interruptions).. It is not the Rule. ...(Interruptions).. आप रूल पढ़िए, आप परम्परा जानिए। माननीय LoP, No . ऑनरेबल मेम्बर, what is Rule number?

PROF. MANOJ KUMAR JHA: Sir, it is Rule No.110 and Rule No.238 (i) and (ii) to be read together, both the Rules 110 and Rule 238 (i) and (ii). Sir, having said that, today the discussion began so beautifully from this side by hon. former Finance Minister, Chidambaramji, and, from that side, for the first time, I heard Mahesh Jethmalaniji. Look at the vitiation towards the end of the debate. We are passing a legislation और अगर उस पर ...(व्यवधान)...

श्री उपसभापति : प्रो. मनोज कुमार झा जी, प्लीज़। ...(व्यवधान)... एक मिनट, एक मिनट ...(व्यवधान)...

प्रो. मनोज कुमार झा : सर, 30 सेकेंड के लिए अलाउ कर दीजिए।...(व्यवधान)...

श्री उपसभापित : आपने रूल 110 को रेफर किया था, मैंने उसको पढ़ा और आपकी intention समझी। माननीय सदस्यगण, मैं शुरू से ही सबसे निवेदन करता रहा हूं कि आप बिल पर बोलिए। ...(व्यवधान)... आप सबसे बोला है, लेकिन क्या स्थिति रही है? ...(व्यवधान)... मैं समझ गया। No, please. ...(Interruptions)..

प्रो. मनोज कुमार झा: सर, कोई भी घटना हुई हो, कश्मीर में या गोधरा में या गुजरात में या दिल्ली में, हम सब सामूहिक रूप से उसके लिए दोषी हैं।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions).. आपस में कोई डिबेट नहीं। ...(व्यवधान)... आपस में कोई डिबेट नहीं। ...(व्यवधान)...माननीय गृह मंत्री जी का जवाब, प्लीज़...(व्यवधान)... माननीय गृह मंत्री जी।

श्री अमित शाह: उपसभापित महोदय, शायद उन्होंने, पूरा भाषण, बृजलाल जी का, नहीं सुना है। बृजलाल जी ने तर्कहीन बात नहीं रखी है, उन्होंने पीछे पूरी प्रक्रिया समझाई कि वे क्यों ऐसा बोल रहे हैं। उन्होंने कहा कि सामूहिक लोगों को उस जघन्य कांड के अंदर जिंदा जला दिया गया, उसको अलग स्वरूप देने का प्रयास, उस वक्त के तत्कालीन रेलवे मंत्री ने किया। उस समय

सुप्रीम कोर्ट के द्वारा चयनित किए हुए जज की अध्यक्षता में एक जाँच आयोग चल रहा था, फिर भी उन्होंने रेलवे एक्ट का उपयोग करके एक कमेटी रेलवे एक्ट के तहत बनाई। उस कमेटी ने कारण दिया कि वह एक्सीडेंट था, वह षड्यंत्र नहीं था। ...(व्यवधान)... जिस कारण को माननीय सर्वोच्च अदालत ने खारिज कर दिया, इसीलिए उन्होंने कहा है कि उसको अलग स्वरूप देने का प्रयास किया है। यह जो कमेटी बनी थी, इस पर अब कोई राय नहीं हो रही है, सर्वोच्च अदालत का जजमेंट है कि 60 लोगों को मारने वालों को बचाने का एक प्रयास था, यह श्री बृजलाल जी कहना चाहते थे। ...(व्यवधान)... और यह सामूहिक जिम्मेदारी नहीं आ सकती है।

श्री उपसभापति : माननीय मंत्री जी, आपका जवाब। ...(व्यवधान)...प्लीज़। बिल पर माननीय मंत्री जी का जवाब। ...(व्यवधान)...प्लीज़, प्लीज़।

श्री अमित शाह : धन्यवाद उपसभापति महोदय। आज जो बिल लेकर मैं इस महान सदन के सामने उपस्थित हुआ हूं, इसमें कांग्रेस पार्टी के श्रीमान् पी. चिदम्बरम से लेकर श्री बृजलाल जी तक 17 सदस्यों ने अपने-अपने अभिप्राय, अपने-अपने विचार रखने का काम किया है। मान्यवर, कुछ सदस्यों ने इसकी कुछ धाराओं पर, इसके दुरुपयोग पर आशंकाएँ भी व्यक्त की हैं कि इसका दुरुपयोग हो सकता है। कुछ सदस्यों ने इसकी संवैधानिक वैधता पर भी सवाल खड़े किए हैं कि सुप्रीम कोर्ट ने जो जजमेंट्स दिए हैं, उन जजमेंट्स के हिसाब से यह बिल उचित नहीं है। मान्यवर, मैं इन सब सवालों का डिटेल में जवाब दूंगा। सबसे पहले तो मैं बिल को लेकर आने वाले मंत्री के नाते इस बिल का उद्देश्य सदन के सामने स्पष्ट करना चाहता हूं, उसको रिकॉर्ड पर रखना चाहता हूं। मान्यवर, इस बिल का प्रमुख उद्देश्य यह है कि इस देश में कानून की अदालतों में जो मामले जाते हैं उनमें दोषसिद्धि का प्रमाण बढ़ाना। मान्यवर, यह इसका प्रमुख उद्देश्य है। पुलिस और forensic team की capacity-building करना - यह इस बिल का उद्देश्य है, थर्ड डिग्री को नाबूद करके दोषसिद्धि के लिए scientific evidence prosecution agency को उपलब्ध कराना - मान्यवर, यह बिल का उद्देश्य है। डेटा को सुरक्षित प्लेटफॉर्म पर रखकर उसे एक निश्चित प्रक्रिया के तहत साझा करके किसी भी नागरिक की privacy risk में न आ जाए, उसकी प्राइवेसी भंग न हो - इस प्रकार का व्यवस्था तंत्र बनाना है। मान्यवर, मैं ये चार उद्देश्य लेकर इस महान सदन के सामने इस बिल को लेकर आया हं।

मान्यवर, बहुत बातें हुईं कि बिल से यह कर देंगे, वह कर देंगे, इस बिल का दुरुपयोग हो जाएगा आदि-आदि। मुझे थोड़ा दुख भी है, झा साहब ने जो यह कहा कि चर्चा का स्तर बहुत अच्छा रहा, तो मैं उनसे कहना चाहता हूं कि झा साहब, चर्चा का स्तर तब अच्छा माना जाता है, जब बात बैलेंस्ड तरीके से की जाए। मान्यवर, विपक्ष के एक भी सदस्य ने दोषसिद्धि का प्रमाण कम है और उसको बढ़ाना चाहिए, इसकी जरूरत ही महसूस नहीं की। हम किस प्रकार का criminal justice system चाहते हैं? जिस criminal justice system के अंदर हत्या करके 100 में से 56 लोग बरी हो जाएं, जिस सिस्टम के अंदर बलात्कार करके 100 में से 60 लोग बरी हो जाएं, चोरी करके 100 में से 62 लोग बरी हो जाएं, डकैती करके 100 में से 70 लोग बरी हो जाएं, बाल अपराध करके 100 में से 62 लोग बरी हो जाएं - क्या हम ऐसा सिस्टम चाहते हैं? मान्यवर, दोषसिद्धि का प्रतिशत क्या है - इस पर कोई नहीं बोला। आप इतनी सारी रिसर्च करते हैं, तो इतनी रिसर्च भी

कर लेते और इसको स्पिरिट से रख देते। मान्यवर, देश में हत्या के मामले में हम सिर्फ 44 प्रतिशत लोगों को सज़ा दिला पाते हैं। मैं तो प्राइमरी कोर्ट की बात करता हूं, लेकिन जब यह जजमेंट ऊपर से आता है, तब और गिरता है। मान्यवर, यह बलात्कार के अंदर 39 प्रतिशत, चोरी के अंदर 38 प्रतिशत, डकैती के अंदर 29 प्रतिशत और बाल अपराध के अंदर सिर्फ 37 प्रतिशत है। क्या हम इसको बढ़ाना नहीं चाहते हैं? किसी ने इस पर सजेशन नहीं दिया। कुछ अच्छे सुझाव देते कि इसको बढ़ाने के लिए यह जरूरी है, मगर इसमें इतना ध्यान रखिए, इसमें इतना सुधार कीजिए आदि-आदि। यदि ऐसा होता, तब तो चर्चा का स्तर ऊपर आया है - उपसभापति जी, मैं ऐसा मान सकता था।

उपसभापित जी, यहाँ पर और देशों की भी बहुत सारी बातें हुईं। उन देशों के कानूनों का अध्ययन किए बगैर ही उनका रेफरेंस दिया गया। मान्यवर, हमारा कानून तो सख्ती के हिसाब से बच्चा है, इससे कठोरतम कानून तो दुनिया में अन्य देशों के अंदर बने हैं। आप वहाँ पर दोषसिद्धि का प्रतिशत देखिए। यह दक्षिण अफ्रीका में 82 प्रतिशत, यूनाइटेड किंगडम में 84 प्रतिशत, कनाडा में 64 प्रतिशत, ऑस्ट्रेलिया में 97 प्रतिशत और अमरीका में 93 प्रतिशत है। यह क्यों है, क्योंकि वहां प्रॉसिक्यूशन एजेंसी को साइंटिफिक एजेंसी का आधार मिला हुआ है। साइंटिफिक एविडेंस, फोरेंसिक एविडेंस के आधार पर प्रॉसिक्यूशन एजेंसी आगे बढ़ती है, इसलिए अदालतों को सजा देना सरल हो जाता है और जो गुनहगार है, उसे कानून की गिरफ्त से भागना बहुत कठिन हो जाता है। क्या हम हमारे क्रिमिनल जस्टिस सिस्टम को उस ओर मोड़ना नहीं चाहते हैं? मोड़ना चाहिए या नहीं चाहिए, इसके लिए सदन के सामने यह बिल आया है, इसलिए में पूछना चाहता हूं कि क्या हम सिर्फ राजनीति की कोरी चिन्ता करेंगे? हमें राजनैतिक चिन्ताओं का सम्मान है, आपकी शंकाओं का भी जवाब देने का मेरा दायित्व है और मैं दूंगा भी, परन्तु आपमें से कोई एक तो बोलता कि भैया, यह जरूरी है, मगर इतनी चिन्ता करिये। मैंने सब भाषण धेर्य से सुने हैं, लेकिन कहीं पर भी कोई नहीं बोला।

यह बिल लाने का उद्देश्य दोषसिद्धि को बढ़ाना और साइंटिफिक एविडेंस को हमारी प्रॉसिक्यूशन एजेंसियों को उपलब्ध कराना है। एक देश में एक प्रथा होती है। लोकतंत्र में पक्ष और प्रतिपक्ष होना स्वाभाविक है, होना भी चाहिए। हम तो चाहते हैं कि प्रतिपक्ष मजबूत हो, मगर जनता जो चाहती है, वही यहां आता है। हम तो चाहते हैं कि प्रतिपक्ष मजबूत हो, परन्तु अल्टीमेटली वह तो जनता को निर्णय करना है। जो कोई भी सरकार बनती है, वह विधि से स्थापित होती है और सरकार लोगों के मेन्डेट का प्रतिनिधित्व करती है। सरकार के हर लेजिस्लेशन को, हर कानून को शंका की दृष्टि से देखकर शंका का एक गहरा बादल देश के विचारों के आकाश पर बढ़ा देना कितना उचित है? जनभावनाओं को गुमराह करना, शंकाओं के आकाश के नीचे हर चीज़ का जनता के मन में भय उत्पन्न करना कितना ठीक है? हमें कहीं न कहीं इसका विचार करना पड़ेगा कि सरकार कोई पार्टी नहीं बनाती है, पार्टी तो अपना एजेंडा लेकर जनता के सामने जाती है, जनता वोट करती है और उसमें से सरकार बनती है। यह सरकार संविधान बनाता है, संविधान की धाराएं बनाती हैं, हमें संविधान की शपथ लेनी पड़ती है तो सरकार के हर इन्टेट पर शंका खड़ी करना और शंका का एक बादल खड़ा करके लोगों को गुमराह करने का प्रयास करना लोकतंत्र के लिए उचित नहीं है। मैं देख रहा हूं कि सरकार के हरेक कदम को राजनैतिक तराजू के अंदर ही तौला जाता है। सरकार के हर कदम को पक्ष और विपक्ष की भाषा में ही देखा जाता है। सरकार के

हर उद्देश्य को इस प्रकार देखा जाता है कि इसका यह उपयोग हो जायेगा, उसका वह उपयोग हो जायेगा। मैं समझ रहा हूं, आपको शंका होना स्वाभाविक है, क्योंकि जब आप पावर में थे, तब आपने यह दुरुपयोग किया है, मगर हम उनमें से नहीं हैं। ...(व्यवधान)...निश्चित रूप से नहीं हैं। मैं बोलूंगा तो आपको पसंद नहीं आएगा, कहेंगे कि यह पुरानी बात है। बात पुरानी ही है, क्योंकि आपकी सत्ता पुरानी हो गई तो बात तो पुरानी ही आएगी। आज तो आप विपक्ष में बैठे हैं, लेकिन मैं इसमें जाना नहीं चाहता।

मान्यवर, कुछ माननीय सदस्यों ने ह्यूमन राइट्स की बात कही। मैंने दो दिन पहले लोक सभा में कहा था कि ह्यूमन राइट्स के दो पहलू होते हैं। मैं मानता हूं कि जिसे कानून पकड़ता है, उसका भी ह्यूमन राइट है, उसका भी सम्मान होना चाहिए। परन्तु जिसकी हत्या होती है, जो घर निराधार हो जाता है, जिस घर का पालन-पोषण करने वाला व्यक्ति मर जाता है, उसके बालबच्चों का भी कोई ह्यूमन राइट होता है या नहीं होता है, इसकी चिन्ता भी इस सदन को करनी है या नहीं करनी है? ह्यूमन राइट कभी एकतरफा नहीं हो सकता। जब बम धमाके होते हैं, टैरिफ्म फैलता है, हजारों-हजार लोग मारे जाते हैं तो मरने वालों का भी ह्यूमन राइट है, सिर्फ टेरिस्ट्स का ही ह्यूमन राइट नहीं है। गुनाह के विक्टिम का भी ह्यूमन राइट है, सिर्फ गुनहगार का ही ह्यूमन राइट नहीं है। अगर कानून बनाने वाली संस्थाएं दोनों ह्यूमन राइट्स के बीच में भले बुरे का अर्थ नहीं समझेंगी, दोनों के बीच में संतुलन नहीं बनाएंगी तो हम किसे प्रोटेक्ट करना चाहते हैं? जो लोग कानून के भरोसे अपना जीवन जीना चाहते हैं, जिनकी संख्या 97 प्रतिशत से ज्यादा है, क्या हम उनकी चिंता न करें? मान्यवर, हमें उनकी चिंता जरूर करनी चाहिए। आप लोगों को जिसकी चिंता करनी है, किरए, हम तो उन कानून के हिसाब से जीने वाले 97 % लोगों के human rights की चिंता करने वाले लोग हैं।

मान्यवर, सबको स्वतंत्रता का अधिकार है। सुप्रीम कोर्ट के कई judgements विद्वान लोगों ने यहाँ quote किए, मगर वे हर judgement में से अपना selective part ही लेकर पढ़े। उसके आगे लिखा है कि स्वतंत्रता इस मात्रा में ही उपयोग होनी चाहिए कि किसी और की स्वतंत्रता का हनन न हो जाए। स्वतंत्रता का मतलब स्वच्छंदता नहीं होता है। स्वतंत्रता के दायरे हैं। स्वतंत्रता कानून के दायरे में, संविधान के चार कोने के बीच में दी गई है। स्वतंत्रता की व्याख्या किसी और की स्वतंत्रता का हनन करने के लिए उपयोग नहीं की जा सकती है। यह स्वतंत्रता नहीं है। मान्यवर, स्वतंत्रता का सम्मान हम भी करते हैं। मान्यवर, फौजिया खान जी, संजय जी, सबने शंका का वातावरण खड़ा करने का प्रयास किया है, सवाल भी उठाए हैं, उनका अधिकार है, मगर मैं सदन के सभी सदस्यों को आश्वस्त करना चाहता हूँ कि यह बिल लाने के पीछे मेरी या हमारी सरकार की, न हमारे प्रधान मंत्री की, किसी की भी गलत मंशा नहीं है। यह बिल लाने के पीछे एकमात्र मंशा यह है कि इस देश में गुनाहों के परिमाण को कम किया जाए, इस देश में सजा के परिमाण को बढ़ाया जाए, इस देश की कानून और व्यवस्था की स्थिति को सुधारा जाए और इस देश की आंतरिक सुरक्षा को सुदृढ़ किया जाए।

मान्यवर, मैं आगे बताता हूँ कि किस प्रकार से यह कहा गया कि इसका दुरुपयोग होगा, निजता का हनन होगा। मान्यवर, यह जो सारा data आएगा, वह NCRB के पास रहेगा। मैं सबको आश्वस्त करना चाहता हूँ कि NCRB में जो data आएगा, वह सुरक्षित प्लेटफॉर्म पर और सुरक्षित hardware के अंदर ही रहेगा। Data भंडारण में किसी तीसरे पक्ष, third party या निजी

एजेंसियों को कोई स्थान नहीं मिलेगा। NCRB ही उसको manage करेगा। मान्यवर, NCRB का जो data भंडारण है, सरकार की उच्च से उच्च कक्षा की किमटी इसका परीक्षण करेगी और data साझा करने के लिए भी एक पद्धति बनाएगी। इसके लिए भी forensic experts और इस क्षेत्र के experts की एक कमिटी बनेगी। वह data साझा करने की पद्धति को बना कर रूल्स के अंदर व्याख्यायित करके इसे notify करेगी। मान्यवर, मैं एक उदाहरण देना चाहता हूँ। अभी NCRB के पास एक NAFIS नामक सिस्टम बनाया गया है। इसके तहत एक करोड fingerprints का data है। अगर राज्य सभा के सदस्य यह बिल पास कर देते हैं, तो fingerprint का यह data बहत बढ़ेगा। अब अगर किसी भी राज्य के किसी दूर के गाँव में चोरी होती है और पुलिस जाकर fingerprint लेती है, तो fingerprint लेने के बाद पुलिस इसको preserve करती है, क्योंकि जब चोर पकडा जाएगा, तब यह fingerprint match करके उसको सजा कराने के काम में आएगा। चिदम्बरम साहब ने तो fingerprint पर ही question कर दिया, मगर अभी तो अदालतें इसको मानती हैं, इसलिए यह उसको सजा कराने के काम में आएगा। अब इस सिस्टम के आने के बाद क्या होगा कि अगर किसी घर में चोरी होगी, तो पुलिस अफसर forensic science की टीम को बुला कर वहाँ जो उपलब्ध fingerprints हैं, उनको लेगा। घर के लोगों के fingerprints लेकर उनमें से घर के लोगों के fingerprints को बाहर निकालेगा। अब जो बच जाएगा, वह fingerprint चोरी करने वाले शंकास्पद व्यक्ति का है।

#### 6.00 P.M.

महोदय, आज स्थिति यह है कि पुलिस उनको ढूंढ़ती है, उनका फिंगरप्रिंट लेती है और फिर अपराधी के फिंगरप्रिंट से उसको मैच करती है। यह बिल पास होने के बाद यह होगा कि वह फिंगरप्रिंट NCRB को भेजा जाएगा, क्योंकि पुलिस स्टेशन के पास पूरे के पूरे फिंगरप्रिंट्स का एक्सेस नहीं होगा। वह पुलिस स्टेशन उन फिंगरप्रिंट्स को NCRB के पास भेजेगा, NCRB एक करोड़ फिंगरप्रिंट्स के डेटा को 3.5 मिनट में रन करके देखेगा और अगर उस अपराधी के फिंगरप्रिंट्स उसमें हैं, तो NCRB उस अपराधी का नाम उस पुलिस स्टेशन के पास भेज देगा, जिससे पुलिस को उस अपराधी को ढूंढ़ने की जरूरत नहीं पड़ेगी। अब आप बताइए कि इसमें भला निजता का हनन कैसे होगा?

महोदय, अगर किसी महिला के साथ बलात्कार हुआ है, तो वहां से जो biological samples मिलेंगे, उस डेटा को, जिन्होंने महिलाओं के साथ अपराध किया है, उस डेटा के साथ मैच करवाया जाएगा, ताकि अपराधी को जल्दी पकड़ा जा सके और एक साल के अंदर-अंदर उसको सज़ा भी हो सके। इस चीज़ में किसी को क्या आपित हो सकती है? निजता का हनन तो तब होगा, जब ये डेटा हम पुलिस स्टेशन को उपलब्ध कराएंगे। किसी को भी ये डेटा नहीं दिया जाएगा। पुलिस स्टेशन से डिमांड आएगी और डेटा मैच करने के बाद पुलिस स्टेशन को उसका जवाब चला जाएगा, जो कोर्ट के अंदर admissible evidence होगा।

श्री उपसभापति : माननीय गृह मंत्री जी, कृपया एक मिनट रुकिए।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; and THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): MR. DEPUTY CHAIRMAN, Sir, the House normally sits till 6 o'clock. But, since we are discussing this Bill, we may extend the sitting of the House till this Bill is disposed of and the Special Mentions are also taken up.

### श्री उपसभापति : सहमति है, धन्यवाद।

श्री अमित शाह: मान्यवर, मैं सदन को आश्वस्त करना चाहता हूं कि इससे किसी की निजता का हनन होने वाला नहीं है। Question of any data leakage does not arise. रूल्स में इसकी responsibility फिक्स की जाएगी, जिम्मेदारी तय की जाएगी। जो डेटा रखने वाली अथॉरिटी है, यह जिम्मेदारी उसकी ही होगी।

मान्यवर, आजकल हमारी technique बहुत आगे बढ़ गई है। कोर्ट के ऑर्डर के बगैर डेटा नहीं मिलेगा। जब डेटा दिया जाएगा, तो कम्प्यूटर क्लॉक में उसका समय दर्ज हो जाएगा, जिसका एक computerized register होगा। उसमें यह भी दर्ज होगा कि किस एजेंसी की डिमांड पर ये डेटा एक्सेस किया गया।

मान्यवर, इसके अंदर न तो माननीय संसद सदस्य इतनी शंका रखें और न ही जनता को शंका रखने की जरूरत है। पूरे विचार-विमर्श के बाद, पूरा सिस्टम बनाने के बाद ही हम इसको नोटिफाई करेंगे, साथ ही इसके रूल्स पर सभी एक्सपर्ट्स के साथ चर्चा करने के बाद ही हम इसको नोटिफाई करेंगे। यह बात मैं इसलिए कह रहा हूं कि अगर आपकी शंका राजनीति से प्रेरित नहीं है, तो उसका निरसन जरूरी है। सभी लोगों की शंकाएं राजनीति से प्रेरित हैं, मैं ऐसा नहीं मानता हूं, इसीलिए मैंने इसको समझाने का प्रयास किया है।

मान्यवर, 2014 में देश के प्रधान मंत्री, माननीय मोदी जी ने देश के सामने Smart Policing की एक व्याख्या रखी थी और उस व्याख्या को उन्होंने बहुत स्पष्ट किया था। जब तक इस देश में पुलिसिंग पद्धति को बदला नहीं जाता, इस देश के अंदर दोषसिद्धि के प्रमाण को बढ़ाया नहीं जाता, तब तक गुनाहों के परिमाण को कम नहीं किया जा सकता।

मान्यवर, SMART Policing के लिए इन्होंने कहा था, 'S' से - Strict and Sensitive; 'M' से - Modern with Mobility; 'A' से - Alert and Accountable; 'R' से - Reliable and Responsive; 'T' से - Trained and Techno-savy. मान्यवर, यह जो बिल है, यह 'T' को address करने वाला है। देश भर के सभी Prisons के Officers और Police Officers को इसकी technology में train करने का अभियान भारत सरकार के BPR&D और NCRB विभाग उठाने वाले हैं। हम उनको train करेंगे और techno-savy भी बनाएंगे, तब जाकर इस बिल की मंशा पूरी होगी।

मान्यवर, इस सदन को भी यह सोचना पड़ेगा कि क्या हम आगे बढ़ना नहीं चाहते, क्या हम वहीं बने रहना चाहते हैं? सिर्फ राजनीति का गिल्ली-डंडा खेलने के लिए, क्या हम देश की प्रगति का विचार नहीं करेंगे? राजनीति करने के लिए बहुत सारी चीज़ें हैं। जब मैं चुनाव के लिए बंगाल आऊंगा, तब आप राजनीति कर लेना, तब दो-दो हाथ कर लेंगे, कौन डरता है? हम डरते

नहीं हैं, मगर जहां तक जनता के संरक्षण का सवाल है, उनकी सुरक्षा का सवाल है, पुलिस को ताकत देने का सवाल है, गुनहगारों को सज़ा दिलवाने का सवाल है, तो मुझे लगता है कि उसमें किसी को राजनीति नहीं करनी चाहिए। यह जो बिल मैं लेकर आया हूं, यह अकेले हमारा प्रयास नहीं है। विगत ढाई साल के अंदर मोदी जी की Smart Policing की व्याख्या को चरितार्थ करने के लिए गृह विभाग ने ढेर सारी चीज़ें की हैं।

मोदी जी ने जो व्याख्या की है, इसके आठ बिन्दुओं पर गृह मंत्रालय काम कर रहा है। अगर यह बिल आइसोलेशन में आता, तो शंका और गहरी हो सकती है कि चलो, एक अकेले बिल से क्या होगा, लेकिन ऐसा नहीं है, हम इसके लिए एक एनवॉयरन्मेंट भी बना रहे हैं और बहुत सारे प्रयासों में से यह बिल एक प्रयास है, यह आइसोलेशन में नहीं है।

महोदय, हमने फोरेंसिक साइंस यूनिवर्सिटी बनाई, क्यों बनाई? हमने फोरेंसिक साइंस यूनिवर्सिटी इसलिए बनाई है कि बहुत सारी रिपोर्ट्स के अंदर है कि 6 साल से ज्यादा सजा वाली सभी धाराओं के अंदर फोरेंसिक एविडेंस को कम्पलसरी करना चाहिए, हम कर तो दें, लेकिन ट्रेंड मैन फोर्स कहां है? हमारे पास इतना मानव संसाधन बल है ही नहीं, तो क्या करें, क्या फोरेंसिक साइंस को बढ़ावा नहीं दें, क्या फोरेंसिक एविडेंस को बढ़ावा नहीं देना चाहिए! अवश्य देना चाहिए। मोदी जी जब गुजरात में मुख्य मंत्री थे, तो उन्होंने गुजरात फोरेंसिक साइंस यूनिवर्सिटी बनाई थी और यहां प्रधानमंत्री बनने के बाद 2020 में फोरेंसिक साइंस युनिवर्सिटी की हमने स्थापना की, जिससे कि वहां से जो विद्यार्थी निकलेंगे, बीएससी फोरेंसिक साइंस, एमएससी फोरेंसिक साइंस और इसके अंदर से हर विधा के अंदर R&D करने वाले बच्चे भी निकलेंगे।

महोदय, आज दो साल के अंदर इस यूनिवर्सिटी ने 6 राज्यों की राज्य सरकारों के साथ एग्रीमेंट करके इस यूनिवर्सिटी से अटैच कैम्पस और कॉलेजेज़ खोले हैं और मुझे पूरा भरोसा है कि कुछ ही सालों के अंदर इन यूनिवर्सिटीज़ से और इनसे सम्बद्ध कॉलेजेज से अनेक विद्यार्थी बाहर आयेंगे, जो फोरेंसिक साइंस के क्षेत्र में देश को न केवल मजबूत करेंगे, बल्कि देश का नाम भी दुनिया में रोशन करेंगे। इन फोरेंसिक साइंस यूनिवर्सिटीज़ के जो तज्ज्ञ बाहर आएंगे, वे केस में अपराधी को सजा कराने के लिए फोरेंसिक साइंस के साइंटिफिक बेस को मजबूत करके प्रॉसिक्यूशन एजेंसी की मदद करेंगे।

मान्यवर, यह हमारा आइसोलेशन में प्रयास नहीं है, हमने 2020 में रक्षा शक्ति यूनिवर्सिटी बनाई। कुछ बच्चे बचपन से चाहते हैं कि मैं डॉक्टर बनूं, कुछ बच्चे वकील बनना चाहते हैं, कुछ बच्चे पत्रकार बनना चाहते हैं, कुछ राजनीति में आना चाहते हैं, इसी तरह से बहुत सारे बच्चों की मंशा होती है कि मैं रक्षा के क्षेत्र में काम करूं, मैं अपना करियर रक्षा के क्षेत्र में बनाऊं, लेकिन उनके लिए कोई स्पेशलाइज़्ड कोर्सेज़ नहीं हैं। बच्चा बीएससी करता है, बीए करता है, बी.कॉम करता है, फिर एग्ज़ाम देता है, यदि शरीर तगड़ा है, तो वह सेलेक्ट हो जाता है, उसके बाद उसकी ट्रेनिंग होती है। इसलिए क्यों न ऐसी यूनिवर्सिटी बनाई जाए, जो रक्षा के साथ जुड़े हुए सभी क्षेत्रों के अंदर एक स्पेशलाइज़्ड फोर्स खड़ी करे, एक्सपर्ट्स खड़े करे। रक्षा के क्षेत्र के साथ बहुत सारी विधाएं जुड़ी हुई हैं। इसके लिए, उसकी ट्रेनिंग के लिए, उसके स्पेसिफिक अध्ययन के लिए हमने रक्षा शक्ति यूनिवर्सिटी बनाई और रक्षा शक्ति यूनिवर्सिटी आने वाले दिनों में पूरे देश के अंदर अपने सम्बद्ध कॉलेजेज़ को बढ़ाने वाली है।

मान्यवर, नेक्स्ट जेनरेशन क्राइम को भी हमें समझना पड़ेगा और उसके सर्किल को भी तोड़ना पड़ेगा। हम चाहते हैं कि पुलिस, देश की कानून प्रवर्तक एजेंसियां, क्रिमनिल से दो कदम आगे रहें, पुलिस से क्रिमिनल दो कदम आगे न रहें, इसलिए हमें पुलिस को सुसज्जित करना पड़ेगा। आप ह्यूमन राइट्स, प्राइवेसी आदि सारी चीजों को लाकर यदि पुलिस के हाथ में हथकड़ी लगा देंगे और उसको तैरने के लिए स्विमिंग पूल में डालेंगे और कहेंगे कि जाओ, गोल्ड मेडल लेकर आ जाओ, तो वह नहीं आ सकता, उसके हाथ को सशक्त करना पड़ेगा, उसके हाथ को मजबूत करना पड़ेगा, हमें उसके हाथ में भी वेपन देना पड़ेगा। यह प्रयास पुलिस को सशक्त करने के लिए है, कानून प्रवर्तक एजेंसियों को सशक्त करने के लिए है।

मान्यवर, नेक्स्ट जेनरेशन क्राइम को हम चिर पुरातन पद्धतियों से हैंडल नहीं कर सकते है, हमें भी नेक्स्ट जेनरेशन की तकनीक को अपनाना होगा और पुलिस को इससे लैस करना होगा, पुलिस को इसमें ट्रेंड करना पड़ेगा। भारत सरकार ने मोदी जी ने मार्गदर्शन में Modus Operandi Bureau बनाया है। यह ब्यूरो देश भर में एनसीआरबी के पास जो क्राइम्स का रिकॉर्ड आता है, उनका analysis करता है और विशिष्ट प्रकार के क्राइम करने वाले लोगों की Modus Operandi क्या होती है, इसकी स्टडी करता है। इस पर डिस्कशन होता है, इसके समाधान ढूँढे जाते हैं और वे समाधान BPR&D के माध्यम से देश भर की पूलिस को भेजे जाते हैं। हमने यह भी एक नया initiative लिया है। IPC, CrPC और Evidence Act में भी हम बदलाव करने जा रहे हैं। ये भी बहुत पुराने हो चुके हैं। इनमें भी बदलाव करना है। मैंने सभी माननीय संसद सदस्यों को पत्र भी लिखे हैं कि इसमें आपका कोई सुझाव हो, तो आप जरूर भेज दीजिए, हम अभी इसको बना रहे हैं। जहाँ तक यह बात हुई कि इसे Standing Committee को देना चाहिए, तो मैं आपको विश्वास दिलाता हूँ कि CrPC, IPC और Evidence Act, तीनों को सुधार कर हम लायेंगे और निश्चित रूप से गृह विभाग की Standing Committee को देंगे तथा उसको जाँच-परख कर के ही यहाँ लायेंगे। ...(व्यवधान)... उसमें मुझे कोई आपत्ति नहीं है, परन्तु इस बिल में इतने बड़े बदलाव ही नहीं हो रहे हैं। यह मैं बाद में explain करता हूँ। मैं तो requirement पर हूँ। चिदम्बरम साहब ने और अन्य सारे लोगों ने जो बातें कही हैं, मूझे उनके जवाब देने हैं।

मान्यवर, इसके अलावा हमने Director of Prosecution के कार्यालय के बारे में भी सभी राज्यों को पत्र लिखा है। एक Director of Prosecution होना चाहिए, जो prosecution agency और हर राज्य की पुलिस पर निगरानी रखे कि prosecution ठीक तरीके से हो। हमने ढेर सारे egovernance initiatives भी लिये हैं। मैं e-governance initiatives के बारे में इसलिए बताना चाहता हूँ, क्योंकि सारी जो शंकाएँ हो रही हैं, इसे ध्यान से सुनने के बाद उन शंकाओं का दो मिनट में निरसन हो जाएगा।

मान्यवर, भारत सरकार का एक CCTNS नामक network system चलता है। मैं इस सभागृह को inform करना चाहता हूँ कि 16,390, मतलब शत-प्रतिशत पुलिस थानों ने CCTNS network को अपना लिया है, पूरे देश के थाने CCTNS network से जुड़ गये हैं और 99 प्रतिशत पुलिस स्टेशंस में FIRs अब CCTNS में सीधे दर्ज हो रही हैं। जहाँ network के थोड़े problems हैं, इनका भी solution हम ढूँढ़ रहे हैं। मान्यवर, CCTNS network के अन्दर 7.47 करोड़ FIRs उपलब्ध हैं - जो data leakage की बात करते हैं, मैं उनको बताना चाहता हूँ। मान्यवर, केन्द्र

शासित प्रदेश, राज्य और केन्द्रीय जाँच एजेंसीज़, ये सारी एजेंसीज़ और राज्य की पुलिस भी इसका उपयोग कर रही हैं।

मान्यवर, हमने e-prosecution भी चालू किया है। 751 जिलों में ई-अभियोजन को लागू कर दिया गया है। आज तक कोई फरियाद नहीं आयी। देश की 1,259 जेलों में e-prison लागू कर दिया गया है, कोई फरियाद नहीं आयी। 117 forensic labs में e-forensics लागू हो चुका है, यह online हो चुका है, आज तक कोई फरियाद नहीं आयी। Interoperable Criminal Justice System (ICJS) भी लागू हो गया है। ICJS के तहत अब CCTNS, e-prison, e-court और e-forensic को जोड़ने का काम भी चालू हो गया है। उस एकीकृत data base से analytical modules भी बनाये गये हैं, जिससे देश भर के crimes का analysis करके उनको रोकने के module बनेंगे। कई राज्य ऐसे होते हैं, जहाँ समान प्रकार के crimes होते हैं, कई जिले ऐसे होते हैं, जहाँ समान प्रकार के crimes होते हैं, चहाँ अलग प्रकार के crimes होते हैं, कहाँ सवानी इलाके हैं, कुछ पहाड़ी जिले हैं, वहाँ अलग प्रकार के crimes होते हैं। इन सब को इस एकीकृत data base से analytical module से हम analysis करते हैं और इसके समाधान BPR&D को भेजते हैं। गृह मंत्रालय का मतलब आपके मन में बहुत सीमित है। मैं बहुत बोलना नहीं चाहता था, मगर जो व्याख्या मेरे मंत्रालय की आप लोगों के मन में है, मुझे लगा कि इसे मुझे बदलना ही पड़ेगा, इसीलिए मैं आज इतनी डिटेल में बात कर रहा हूँ।

मान्यवर, हमने Investigation Tracking System for Sexual Offences (ITSSO) भी लागू कर दिया है। देश भर में यह सिस्टम लागू हो गया है। यौन अपराधियों का राष्ट्रीय data base, NDSO भी online उपलब्ध है। लगभग 11.83 लाख यौन अपराधियों का डेटा एजेंसीज़ के लिए ऑनलाइन उपलब्ध है, कोई फरियाद नहीं आयी।

Cri-MAC (Crime Multi Agency Centre) भी लाँच कर दिया गया है। लगभग 59,9 37 लोगों ने Cri-MAC का इस्तेमाल किया है तथा इससे लगभग 2390,3 alerts भी जेनरेट हुए हैं। मान्यवर, मैंने Modus Operandi Bureau की बात पहले ही आपको बता दी है। NCRB ने एक portal पर नागरिक सेवाएं शुरू की हैं, जिसकी लाँचिंग के बाद अब तक 2,27,400 log-in हो चुके हैं और अलग-अलग सेवाओं के अंतर्गत उनको जवाब दिया गया है। लापता व्यक्तियों की खोज के लिए CCTNS से जोड़कर हमने एक अलग सुविधा बनाई है। यदि कोई भी व्यक्ति गुम हो जाता है, तो उसकी डिटेल उस पोर्टल पर आती है, जहां पर एक डेटाबेस होता है, और उसके साथ उसकी मैचिंग होती है। मैं सदन को बताना चाहता हूं कि इसी पोर्टल के द्वारा 14 513, लोग उनके परिवारजनों को वापस मिल चुके हैं।

महोदय, यदि किसी को second hand vehicle खरीदना हो, तो वह vehicle चोरी का है या नहीं है, यह किसी को मालूम नहीं रहता है। जब उसे लोग ले लेते हैं, उसके बाद पुलिस उनके घर पहुंच जाती है और चोर के साथ-साथ खरीदार को भी पकड़कर ले आती है, इसलिए खरीदार को पहले से यह बात मालूम हो, इसके लिए हमने CCTNS में चोरी किए गए वाहनों की जो complaint है, उससे एक database बनाया। महोदय, लगभग 2,96,200 लोगों ने अपने खरीदने वाले वाहन का डेटा वहां भेजा, जिसे मैच कर उन्हें जवाब भेजा गया। इससे 13,637 चोरी

करने वाले लोग भी पकड़े गए और चोरी हुई गाड़ियां भी पकड़ी गईं। महोदय, इसका क्या उपयोग होना है, इसे मैं बताना चाहता हूं।

महोदय, घोषित अपराधियों को भी CCTNS पर लिया गया है और सारे analytic module उसका analysis कर रहे हैं। हमारे अलग-अलग राज्यों के थानों ने, टीआई, आईजी और डीजी पुलिस ने जो घोषित अपराधी की सूची भेजी, उनमें से 16,176 घोषित अपराधी और भगोड़े लोगों को पकड़ने का काम इस नेटवर्क के माध्यम से किया गया है। मान्यवर, ICJS के analytical tool के ऊपर भी हमने बहुत सारा खर्च किया है, भारत सरकार ने लगभग 2,050 करोड़ रुपए का खर्च इन सारी व्यवस्थाओं पर किया है। मैं इसलिए कह रहा हूं कि यह बिल isolation में नहीं है। यह बिल इन सबको जोड़ती हुई एक कड़ी है। हमारे पास criminals का data नहीं है। Criminals का data इसके अंदर add होने से investigation और prosecution बहुत सरल हो जाएगा। इससे क्या भय है? किस चीज का भय है? I4C के माध्यम से ढेर सारी और भी अलग-अलग सेवाएं ली गई हैं और 112 number के माध्यम से सभी पुलिस सेवाओं को एक ही फोन नंबर पर लाने का कार्य भारत सरकार ने मोदी जी के नेतृत्व में किया है। महोदय, मैं इसलिए बताना चाहता था, क्योंकि हमें कटघरे में खड़ा करने का प्रयास हो रहा था. लेकिन इसके पीछे कोई राजनीतिक उद्देश्य नहीं है। न ही जनता के मन में ऐसी भावना जानी चाहिए और न ही सदन के सदस्यों के मन में ऐसी भावना जानी चाहिए। हमें भी मालूम है कि लोकतंत्र के भीतर यह जो कूर्सी होती है, यह "यावत चन्द्र दिवाकरो" नहीं होती है। कल इस पर कोई भी आ सकता है, तो इसके misuse का भय तो मुझे भी लग सकता है, मगर मुझे नहीं लगता है, क्योंकि यदि misuse होगा, तो देश की अदालतें हैं - misuse हुआ भी है, हम लड़कर निकले भी हैं और अदालत में चांटा भी लगा है। मान्यवर, हम भय से नहीं जीते हैं। किसी भय के आधीन होकर देश के करोड़ों लोगों को crime की दुनिया से लंडने और उससे सुरक्षा करने का उपाय न करें, यह कोई ठीक बात भी नहीं है और न ही यह सोचने का ठीक तरीका है। मान्यवर, दोषिसद्ध करने के लिए प्रमाण कम हैं - इस पर कई सारी कमेटियों ने, कई सारे लोगों ने ढेर सारी चर्चा करके भारत सरकार को रिपोर्ट दी है। प्रमुखतः इसके तीन ही कारण बताए गए हैं, एक तो सबूतों की कमी है। सबूतों की कमी के कारण प्रति वर्ष 7.5 लाख केसेज़ में आरोपी छोड़ दिए जाते हैं, क्योंकि अदालतें कहती हैं कि पर्याप्त सबूत नहीं हैं। यदि केसेज़ के scientific सबूतों को अदालतों के सामने रखें, तो मैं ऐसा मानता हूं कि ऐसे केसेज़ की संख्या आधे से भी कम हो जाएगी और लगभग 3.5 लाख केसेज़ में हम सजा के प्रमाण बढ़ा पार्येगे।

माननीय उपसभापित महोदय, मैं न्याय की प्रतीक्षा के संदर्भ में बताना चाहता हूँ। अदालत बार-बार prosecution agency को कहती है कि आप और सबूत लेकर आइए। इसके कारण डेट पर डेट पड़ती है और न्याय लेट होता है। जो निर्दोष है, वह बेचारा भी आरोपी बना रहता है। माननीय उपसभापित महोदय, इससे यह समाप्त हो जाएगा और वित्तीय क्षमता भी कम होगी। जब डेट पर डेट पड़ती है, तो इस ओर से तो सरकार लड़ती है, लेकिन जो आरोपी होते हैं, उनमें कई गरीब भी होते हैं, उनके घर के घर बिक जाते हैं और वे उसके बोझ के तले दब जाते हैं। अगर prompt और एकदम स्पीडी न्याय मिलेगा, तो कुछ नहीं होगा। मैं यह मानता हूँ कि अगर हमने scientific evidence का प्रमाण बढ़ाया, तो न्याय जल्दी मिलेगा।

मान्यवर, इस बिल को लाने के उद्देश्य के बारे में कुछ पूछा गया। मैंने इसमें उद्देश्य तो बताया, मगर मैं इसका एक और उद्देश्य बताना चाहता हूँ। इस ज़माने में इन्वेस्टिगेशन थर्ड डिग्री पर निर्भर नहीं रहना चाहिए। हम इन्वेस्टिशन को थर्ड डिग्री पर से बदल कर तकनीक की डिग्री पर ले जाना चाहते हैं, डेटा की डिग्री पर ले जाना चाहते हैं और information की डिग्री पर ले जाना चाहते हैं। इससे सब सहमत होंगे कि थर्ड डिग्री के आधार पर इन्वेस्टिगेशन नहीं करना चाहिए। यह कब बंद होगा? जब हम उसको scientific evidence का आधार देंगे, तब यह बंद होगा, इसलिए मैं यह बिल लेकर यहाँ पर उपस्थित हुआ हूँ।

मान्यवर, ढेर सारी बातें हैं, जिनको मैं इसके दूसरे हिस्से में बताऊँगा। कुछ सदस्यों ने अलग-अलग प्रकार के सवाल भी पूछे हैं और शंकाएँ भी व्यक्त की हैं और मैं यह मानता हूँ कि यह उनका अधिकार है। सबसे पहले श्री चिदम्बरम जी ने पूछा कि गृह मंत्री यह स्पष्ट करें कि यह जो माप की व्याख्या की गई है, उस व्याख्या के अंदर narcoanalysis, brain mapping और polygraphy test आता है या नहीं आता है? मैं यह बताना चाहता हूँ कि यह नहीं आता है। इस बिल का कोई भी प्रावधान किसी भी कैदी का narcoanalysis, polygraphy test या brain mapping करने की इजाज़त नहीं देता है, यह मैं रिकॉर्ड पर कह रहा हूँ, इसलिए किसी को यह शंका करने की जरूरत नहीं है। उन्होंने इसके बाद पूछा कि पुट्टस्वामी केस में जो निर्देश दिए गए हैं, उनका उल्लंघन हो रहा है। मैं यह बताना चाहता हूँ कि जरा भी उल्लंघन नहीं हो रहा है। पुट्टस्वामी केस के अंदर उन्होंने और लोगों की स्वतंत्रता पर इसका overlap न हो, इसलिए तीन अपवाद दिए हैं - पहला, ऐसा कानून सक्षम विधायिका द्वारा बनाना चाहिए और मैं मानता हूँ कि यह सक्षम विधायिका है, चिदम्बरम साहब भी यह मानते होंगे। दूसरा, यह वैध देश हित में होना चाहिए, तो जिन्होंने गुनाह किया है, उसको सजा दिलाने से बडा वैध देश हित क्या हो सकता है, इसलिए यह वैध देश हित के अंतर्गत भी है। तीसरा, यह आनुपातिक होना चाहिए। मान्यवर, यह कानून आनुपातिक भी है, इसमें मुझे कोई doubt नहीं है। प्रवर्तन एजेंसियों का हाथ मजबूत करने और अपराध को सिद्ध करने तथा इसके द्वारा व्यक्तियों के, जो प्रताड़ित व्यक्ति है, उसके मौलिक अधिकारों की रक्षा के बीच में संतुलन बनाने के लिए हम यह कानून लेकर आए हैं। अभी यह एकतरफा ही है, क्योंकि जिसका अधिकार छीना जा रहा है, जो victim है, उसके अधिकार के लिए कोई प्रोविज़न नहीं है। यह जो कानून है, वह victim को प्रोटेक्ट करने के लिए है और जो अपराध करने वाले हैं, उनको सजा दिलाने के लिए है। इसलिए यह किसी भी तरह से पुट्टस्वामी केस के निर्देशों का उल्लंघन नहीं करता है। उन्होंने अनुच्छेद 14, 19, 20(3) और 21 के तहत मौलिक अधिकारों के उल्लंघन के लिए कहा। मैंने इसको एड्रेस किया है। उन्होंने पैरा 3 का उल्लेख किया है। वह ठीक है, क्योंकि कोई भी बिल को पढ़ेगा, तो यही कहेगा, मैं भी पढ़ूँगा, तो मैं भी यही कहूँगा, मगर मैं इतना स्पष्ट कर देना चाहता हूँ कि पैरा 3 के अंदर रूल्स बनाने के लिए भारत सरकार को अधिकार है। हम इसकी व्याख्या भी करेंगे और यह सूनिश्चित करेंगे कि पोलिटिकल आंदोलन वाले किसी भी व्यक्ति को सिर्फ पोलिटिकल आंदोलन के लिए माप नहीं देना पडेगा। मगर कोई political नेता criminal case में arrest होता है, तब उसे नागरिक के at par रहना पड़ेगा। पुलिस की आज्ञा का उल्लंघन या किसी भी प्रकार की निषेधाज्ञा का उल्लंघन, इस प्रकार के उल्लंघन के लिए किसी भी political व्यक्ति का नाम नहीं लिया जाएगा, यह मैं सदन को आश्वस्त कर रहा हूँ और इसके लिए हम रूल्स में provision भी करेंगे। हमने इसमें रूल्स बनाने का अधिकार भी रखा है। जिन लोगों ने बिल को ध्यान से पढ़ा होगा, उन्हें यह मालूम होगा। मान्यवर, अगर नागरिक धरना देता है, तो उस पर केस होगा, इस बारे में मैंने बात कर ली है। मान्यवर, मैंने Puttaswamy case की बात कर ली है।

मान्यवर, बिनोय विस्वम जी ने कहा कि सरकार 124A लगा रही है। हम 124A के दुरुपयोग के पक्ष में नहीं हैं, मगर बिनोय विस्वम जी, आप केरल से कम्युनिस्ट पार्टी के सांसद होकर 124A का मुद्दा क्यों उठा रहे हैं? आपने तो लोगों को मार दिया! मेरी ही पार्टी के सौ लोगों की हत्या राजनीतिक कारणों से केरल में हुई। ...(व्यवधान)... उनकी पूरी की पूरी जान चली गई है और आप हमें 124A समझा रहे हैं! ...(व्यवधान)... आप हमें 124A क्या समझा रहे हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please...(Interruptions)...

श्री अमित शाह: मैं 124A के बारे में यह स्वीकार नहीं कर रहा हूँ कि हम इसका दुरुपयोग करेंगे। ...(व्यवधान)... मैं इतना ही कहता हूँ कि कम से कम केरल से आए हुए कम्युनिस्ट पार्टी के कार्यकर्ता को, सांसद को यह नहीं उठाना चाहिए था। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please...(Interruptions)...

SHRI BINOY VISWAM: In Kerala, under 124A, nobody is implied. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you, Binoyji.

SHRI BINOY VISWAM: I request you to correct yourself.

श्री संदोष कुमार (केरल) : आप एक नाम बता दीजिए। ...(व्यवधान)...

श्री अमित शाह : ऐसे ढेर सारे उदाहरण हैं। ...(व्यवधान)...

श्री संदोष कुमार : आप एक नाम बता दीजिए। ...(व्यवधान)...

SHRI BINOY VISWAM: It is a wrong statement. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Thank you, Binoyji. ...(Interruptions)... Let the hon. Minister speak. ...(Interruptions)...

श्री अमित शाह: मान्यवर, इनकी इच्छा है, तो मैं इसी सदन के सवाल-जवाब में से अपना नहीं, बिल्क किसी और सरकार ने जो जवाब दिए हैं, उन्हें सदन पर रखने के तैयार हूँ। केरल विधान

सभा के सवाल-जवाबों में जो जवाब आए हैं, मैं उन्हें सदन पर रखने के लिए तैयार हूँ। ...(व्यवधान)... मैं irresponsible statement नहीं देता हूँ। ...(व्यवधान)... विस्वम साहब, किसी भी विधायिका में काम करते हुए मुझे 27 साल हो गए हैं, चाहे वह विधान सभा हो, राज्य सभा हो। ...(व्यवधान)... मैं irresponsible statement नहीं देता हूँ। ...(व्यवधान)...

SHRI BINOY VISWAM: \*

SHRI SANDOSH KUMAR:\*

श्री उपसभापति : विस्वम जी, आपकी बात रिकॉर्ड पर नहीं जा रही है। ...(व्यवधान)... माननीय गृह मंत्री जी की बात ही रिकॉर्ड पर जा रही है। ...(व्यवधान)... प्लीज़, प्लीज़ ...(व्यवधान)...

श्री अमित शाह: मान्यवर, एक सदस्य ने कहा कि आँख में आँख डालकर जवाब दे सकते हो! मैं तो जरूर दे सकता हूँ, अगर कोई आँख में आँख डालकर पूछने की हिम्मत रखता है। ...(व्यवधान)... मैं जरूर दे सकता हूँ और किसी भी फोरम में दे सकता हूँ, क्योंकि मेरे मन में चोर नहीं है। ...(व्यवधान)... हम वही करते हैं, जो हमारी आत्मा कहती है और हम वही करते हैं, जिसे आत्मा कानून के हिसाब से मानती है। ...(व्यवधान)... मान्यवर, मुझे कोई तकलीफ नहीं है कि कोई आँख में आँख डालकर सवाल पूछे, मैं आँख में आँख डालकर जवाब भी जरूर दूँगा। ...(व्यवधान)...

मान्यवर, संजय सिंह जी ने गुजरात में एफआईआर के बारे में कहा। मैं आपके माध्यम से संजय सिंह जी से कहना चाहता हूँ कि अभी तो आप गुजरात गए हो, मुझे तो मालूम नहीं है कि इनकी पार्टी पर कोई एफआईआर हुई है या नहीं हुई है, कुछ किया होगा, तो हो भी सकती है, मगर बंगाल चले जाओ, जान चली जाएगी। ...(व्यवधान)... अच्छा है कि आप अभी वहाँ नहीं गए हैं। ...(व्यवधान)...

श्री उपसभापति : प्लीज़, प्लीज़ ...(व्यवधान)... प्लीज़, प्लीज़ ...(व्यवधान)... माननीय गृह मंत्री जी, केवल आपकी बात ही रिकॉर्ड पर जा रही है। ...(व्यवधान)... माननीय सदस्यगण, प्लीज़ बैठ जाइए। ...(व्यवधान)... आप बोलिए। ...(व्यवधान)...

श्री अमित शाह: मान्यवर, ये पूछते हैं कि आप गए हैं! ...(व्यवधान)... मैं 2019 के चुनाव में गया था, मेरे रोड शो पर आग के गोले फेंके गए। ...(व्यवधान)... हमारे राष्ट्रीय अध्यक्ष जे.पी. नड्डा जी गए थे, उनकी गाड़ी को घेरकर उन पर जघन्य हमला किया गया। ...(व्यवधान)... आप क्या पूछ रहे हैं? ...(व्यवधान) आप कैसे ना बोल सकते हो? ...(व्यवधान)... यह रिकॉर्ड पर है। ...(व्यवधान)... मान्यवर, कोर्ट ने इसका संज्ञान लिया है। ...(व्यवधान)...

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<sup>\*</sup> Not recorded.

श्री उपसभापति : केवल माननीय गृह मंत्री जी की ही बातें रिकॉर्ड पर जा रही हैं, और किसी की बातें रिकॉर्ड पर नहीं जा रही हैं। ...(व्यवधान)...प्लीज़। ...(व्यवधान)...

MS. DOLA SEN: \*

DR. SANTANU SEN: \*

SHRI MD. NADIMUL HAQUE: \*

श्री उपसभापति : प्लीज़, आप माननीय गृह मंत्री जी को बोलने दें। ...(व्यवधान)...

श्री सुखेन्दु शेखर रायः

श्री उपसभापति : माननीय गृह मंत्री जी की बात ही रिकॉर्ड पर जाएगी। ...(व्यवधान)... माननीय गृह मंत्री जी। ...(व्यवधान)... प्लीज़। ...(व्यवधान)...

श्री अमित शाह : मान्यवर, सुखेन्दु शेखर राय जी ने एससी, एसटी, माइनॉरिटीज़ की DNA profiling के संबंध में कहा। मैं पूरे सदन से यह पूछना चाहता हूँ कि क्या इसमें एसटी, एससी, माइनॉरिटी में से कोई शब्द है? सुखेन्दु राय जी, आप किस चश्मे से पढ़ते हैं? आप बिल को किस चश्मे से पढ़ते हैं?

श्री सुखेन्दु शेखर राय : मैंने ऐसा नहीं बोला है। ...(व्यवधान)...

श्री अमित शाह: आपने बोला है। मैंने सुनकर लिखा है। ...(व्यवधान)...

श्री सुखेन्दु शेखर राय: हिन्दुस्तान की different jails में जो undertrials हैं, उनमें 60 परसेंट ओबीसी, एससी, एसटी और माइनॉरिटीज़ हैं। मैंने यही बोला था। ...(व्यवधान)...

श्री अमित शाह: मान्यवर, जो under trial है, उसकी जाति और धर्म क्या देखना? जो under trial हैं, कानून की नजर में वे सब एकसमान हैं। किसी अपराधी की जाति या धर्म को क्या देखना है और यह क्यों होना चाहिए?

मान्यवर, उन्होंने कहा है कि यह फासिस्ट बिल है। मैं ज्यादा टिप्पणी नहीं कर सकता। टीवी पर <sup>#</sup> देखती होंगी, सारे CRs सुधारने के लिए खड़े हो जाते हैं, इसलिए मैं ज्यादा कुछ कहना नहीं चाहता। ...(व्यवधान)... मगर, 'फासिस्ट' शब्द की कड़ी से कड़ी व्याख्या को बंगाल

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<sup>\*</sup> Not recorded.

Withdrawn by the hon. Minister.

की सरकार ने बदल दिया है। ...(व्यवधान)...मान्यवर, फासिस्ट की नई definition ...(व्यवधान)...

DR. SANTANU SEN: Sir, I have a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Let the hon. Minister yield first. ... (Interruptions)...

श्री अमित शाह: मान्यवर, में <sup>#</sup> का नाम वापस लेता हूँ। ...(व्यवधान)... आप बैठ जाओ, मैंने वापस ले लिया। ...(व्यवधान)...

श्री उपसभापति : माननीय <sup>#</sup> का नाम वापस ले लिया गया है, अब आप लोग बैठ जाइए। ...(व्यवधान)...

श्री अमित शाह: में <sup>#</sup> का नाम वापस लेता हूँ। मान्यवर, 'फासिस्ट' शब्द की definition को, जो definition में है, उससे अलग प्रकार के मायने देने का काम बंगाल की सरकार ने कराया। अब आप कम से कम 'फासिस्ट' शब्द का reference मत दीजिए। ...(व्यवधान)... मान्यवर, अब अंत में मैं यही कहना चाहता हूँ ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ...(Interruptions)... Please. ...(Interruptions)... Nothing is going on record. ...(Interruptions)... सीट पर बैठकर न बोलें। ...(व्यवधान)...

श्री अमित शाह: मान्यवर, मैं अंत में इतना ही कहना चाहता हूँ कि यह बिल लाने के पीछे सरकार की मंशा किसी की भी निजता भंग करने की नहीं है, किसी के भी human rights का violation करने की नहीं है। किसी की निजता भंग हो और किसी के human rights का violation हो, ऐसे loopholes भी हम नहीं रखेंगे। मैं आश्वस्त करना चाहता हूँ कि यह ऐक्ट और इसके रूल्स, दोनों मिलकर एक अच्छी और मजबूत प्रणाली बनाएँगे, जिससे कानून की मदद तो जरूर होगी, मगर सभी की निजता और human rights का violation भी नहीं होगा, धन्यवाद।

MR. DEPUTY CHAIRMAN: I shall first move the amendment moved by Shri Tiruchi Siva for reference of the Criminal Procedure (Identification) Bill, 2022... ... (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, please allow me to seek a clarification. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Let me complete it, please. ... (Interruptions)...

-

Withdrawn by the hon. Minister.

SHRI JAIRAM RAMESH (Karnataka): Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: ...as passed by Lok Sabha to a Select Committee of Rajya Sabha to vote. ... (Interruptions)...

SHRI JAIRAM RAMESH: Sir, please allow the hon. Member to seek clarification. It is his right. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The question is ... ... (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, please allow me to seek one clarification. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay, Mr. Chidambaram. Please speak.

SHRI V. VIJAYASAI REDDY: Sir, if you are going to allow Mr. Chidambaram, please allow me also. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I cannot allow a debate now. ...(Interruptions)... I cannot allow a debate now. No, no. ...(Interruptions)... Vijayasai Reddy ji, please sit down. ...(Interruptions)... Mr. Chidambaram, please speak.

SHRI V. VIJAYASAI REDDY: He is the former Finance Minister who has... (Interruptions)... Please allow me to speak. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Chidambaram, please speak. ...(Interruptions)... Mr. Chidambaram, please speak. ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: Please allow me to speak. ... (Interruptions)...

SHRI P. CHIDAMBARAM: MR. DEPUTY CHAIRMAN, Sir, the hon. Home Minister... (Interruptions)... Just a moment, Mr. Reddy. ...(Interruptions)... Let me speak. ...(Interruptions)... He has called me. ...(Interruptions)...

SHRI P. CHIDAMBARAM: Sir, the hon. Home Minister ... (Interruptions)...

SHRI V. VIJAYASAI REDDY: Sir, please allow me to speak. ...(Interruptions)... He is the person ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, please. ... (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, the hon. Home Minister has answered ...(Interruptions)...

SHRI V. VIJAYASAI REDDY: Sir, allow me to speak. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... I will have to move to the Bill. ...(Interruptions)... I will move to the Bill now. ...(Interruptions)... No, I am moving it. ...(Interruptions)... आप लोगों की कोई बात रिकॉर्ड पर नहीं जा रही है। I shall first move the amendment moved by Shri Tiruchi Siva for reference of the Criminal Procedure (Identification) Bill, 2022, as passed by the Lok Sabha, to a Select Committee of the Rajya Sabha to vote. The question is:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

- 1. Shri John Brittas
- 2. Shri G.C. Chandrashekhar
- 3. Shrimati Vandana Chavan
- 4. Shri Shaktisinh Gohil
- 5. Prof. Manoj Kumar Jha
- 6. Shri Jose K. Mani
- 7. Shri Sanjay Raut
- 8. Shri Sukhendu Sekhar Ray
- 9. Shri Sanjay Singh
- 10. Shri Tiruchi Siva
- 11. Shri Binoy Viswam

with instructions to report by the last day of the first week of the next (257<sup>th</sup>) Session of the Rajya Sabha."

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I want division.

MR. DEPUTY CHAIRMAN: Okay, division. Let the lobbies be cleared.

I shall now put the amendment moved by Shri Tiruchi Siva for reference of the Criminal Procedure (Identification) Bill, 2022, as passed by the Lok Sabha, to a Select Committee of the Rajya Sabha to vote. The question is:

"That the Bill to authorize for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:

- 1. Shri John Brittas
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- 3. Shrimati Vandana Chavan
- 4. Shri Shaktisinh Gohil
- 5. Prof. Manoj Kumar Jha
- 6. Shri Jose K. Mani
- 7. Shri Sanjay Raut
- 8. Shri Sukhendu Sekhar Ray
- 9. Shri Sanjay Singh
- 10. Shri Tiruchi Siva
- 11. Shri Binoy Viswam

with instructions to report by the last day of the first week of the next (257<sup>th</sup>) Session of the Rajya Sabha."

#### The House divided.

MR. DEPUTY CHAIRMAN: Hon. Members, result of the division on the motion for reference of the Bill to select committee is:

Ayes: 59

Noes: 97

Abstain:Nil

#### Ayes - 59

Abdul Wahab, Shri

Abdulla, Shri M. Mohamed

Bachchan, Shrimati Jaya

Bhattacharya, Shri P.

Biswas, Shri Abir Ranjan

Chakraborty, Shri Subhasish

Chandrashekhar, Shri G.C.

Chaturvedi, Shrimati Priyanka

Chhetri, Shrimati Shanta

Chidambaram, Shri P.

Dangi, Shri Neeraj

Desai, Shri Anil

Dev, Ms. Sushmita

Elangovan, Shri T.K.S.

Faleiro, Shri Luizinho Joaquim

Gohil, Shri Shaktisinh

Gupta, Shri Narain Dass

Hanumanthaiah, Dr. L.

Hague, Shri Md. Nadimul

Hisham, Shrimati Jebi Mather

Hooda, Shri Deepender Singh

Hussain, Shri Syed Nasir

Jha, Prof. Manoj Kumar

Ketkar, Shri Kumar

Khan, Dr. Fauzia

Kharge, Shri Mallikarjun

Mopidevi, Shri Venkataramana Rao

Netam, Shrimati Phulo Devi

Nishad, Shri Vishambhar Prasad

Noor, Shrimati Mausam

O'Brien, Shri Derek

P, Shri Sandosh Kumar

Patil, Shrimati Rajani Ashokrao

Pilli, Shri Subhas Chandra Bose

Rajeshkumar, Shri K.R.N.

Ramesh, Shri Jairam

Rao, Dr. K. Keshava

Rao, Shri V. Lakshmikantha

Rathwa, Shri Naranbhai J.

Raut, Shri Sanjay

Ray, Shri Sukhendu Sekhar

Reddy, Shri K.R. Suresh

Sahu, Shri Dhiraj Prasad

Sen, Dr. Santanu

Sen, Ms. Dola

Shanmugam, Shri M.

Singh, Shri A. D.

Singh, Shri Digvijaya

Singh, Shri Sanjay

Sircar, Shri Jawhar

Siva, Shri Tiruchi

Somu, Kanimozhi NVN Dr.

Verma, Shrimati Chhaya

Viswam, Shri Binoy

Wilson, Shri P.

Yadav, Ch. Sukhram Singh

Yadav, Prof. Ram Gopal

Yadav, Shri B. Lingaiah

Yajnik, Dr. Amee

#### Noes -97

Agrawal, Dr. Anil

Alla, Shri Ayodhya Rami Reddy

Alphons, Shri K.J.

Anavadiya, Shri Dineshchandra Jemalbhai

Athawale, Shri Ramdas

Baishya, Shri Birendra Prasad

Bajpai, Dr. Ashok

Baluni, Shri Anil

Bansal, Shri Naresh

Bara, Shrimati Ramilaben Becharbhai

Brijlal, Shri

Dasgupta, Shri Swapan

Dubey, Shri Satish Chandra

Dungarpur, Shri Harshvardhan Singh

Ganguly, Shrimati Roopa

Gautam, Shri Dushyant

Geeta alias Chandraprabha, Shrimati

Gehlot, Shri Rajendra

Goswami, Ms. Indu Bala

Islam, Shri Syed Zafar

Jain, Dr. Anil

Jangra, Shri Ram Chander

Javadekar, Shri Prakash

Jethmalani, Shri Mahesh

Kadadi, Shri Iranna

Kalita, Shri Bhubaneswar

Karad, Dr. Bhagwat

Kardam, Shrimati Kanta

Konyak, Smt. S. Phangnon

Koragappa, Shri Narayana

Kumar, Dr. Sikander

Kumar, Shri Sujeet

Lokhandwala, Shri Jugalsinh

Mahatme, Dr. Vikas

Mansingh, Dr. Sonal

Margherita, Shri Pabitra

Mathur, Shri Om Prakash

Meena, Dr. Kirodi Lal

Modi, Shri Sushil Kumar

Mohanta, Shrimati Mamata

Mokariya, Shri Rambhai Harjibhai

Muraleedharan, Shri V.

Nagar, Shri Surendra Singh

Nanda, Shri Prashanta

Nagvi, Shri Mukhtar Abbas

Narzary, Shri Rwngwra

Navaneethakrishnan, Shri A.

Netam, Shri Ram Vichar

Nirmala Sitharaman, Shrimati

Oraon, Shri Samir

Pandey, Ms. Saroj

Patra, Dr. Sasmit

Poddar, Shri Mahesh

Prabhu, Shri Suresh

Pradhan, Shri Dharmendra

Prakash, Shri Deepak

Puri, Shri Hardeep Singh

Rajbhar, Shri Sakaldeep

Ram Shakal, Shri

Ramamurthy, Shri K.C.

Ramesh, Dr. C.M.

Rane, Shri Narayan

Rao, Shri G.V.L. Narasimha

Reddy, Shri V. Vijayasai

Rupala, Shri Parshottam

Saha Manik, Dr.

Sahasrabuddhe, Dr. Vinay P.

Scindia, Shri Jyotiraditya M.

Selvaganabathy, Shri S.

Seth, Shri Sanjay

Shekhar, Shri Neeraj

Shukla, Shri Shiv Pratap

Singh, Shri Ajay Pratap

Singh, Shri Arun

Singh, Shri Gopal Narayan

Sinha, Shri Rakesh

Solanki, Dr. Sumer Singh

Soni, Shri Kailash

Sonowal, Shri Sarbananda

Suresh Gopi, Shri

Tasa, Shri Kamakhya Prasad

Tendulkar, Shri Vinay Dinu

Thakur, Shri Ram Nath

Thakur, Shri Vivek

Thambidurai, Dr. M.

Tomar, Shri Vijay Pal Singh

Trivedi, Dr. Sudhanshu

Uikey, Shrimati Sampatiya

Vasan, Shri G.K.

Vats (Retd.), Lt.Gen. (Dr.) D. P. (Haryana)

Vemireddy, Shri Prabhakar Reddy

Venkatesh, Shri T.G.

Verma, Shri B.L.

Verma, Shri Ramkumar

Vijayakumar, Shri A.

Yadav, Shri Bhupender

Yadav, Shri Harnath Singh

#### The motion was negatived.

MR. DEPUTY CHAIRMAN: Hon. Members, since the House has already expressed its opinion for not referring the Bill to a select committee on the Amendment moved by Shri Tiruchi Siva, the other Amendment given by Shri Sukhendu Sekhar Ray has become infructuous. I shall now put the motion moved by Shri Amit Shah to vote.

#### The question is:

"That the Bill to authorise for taking measurements of convicts and other persons for the purposes of identification and investigation in criminal matters and to preserve records and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be taken into consideration."

#### The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are seven Amendments; Amendment (No.1) by Shri Tiruchi Siva, Amendments (Nos.3 to 5) by Shri John Brittas and Amendments (Nos.22 to 24) by Shri Binoy Viswam. Shri Tiruchi Siva, are you moving?

#### Clause 2 -- Definitions

SHRI TIRUCHI SIVA: Sir, I move:

1. That at page 1, lines 10 and 11, be *deleted*.

MR. DEPUTY CHAIRMAN: Amendments (Nos.3 to 5) by Shri John Brittas, not present. Amendments (Nos.22 to 24) by Shri Binoy Viswam. Are you moving?

SHRI BINOY VISWAM: Sir, I move:

- 22. That at page 2, line 3, the words, "behavioural attributes including" be *deleted*.
- 23. That at page 2, line 7, *for* the words, "Head Constable" the words "Inspector of Police", be *substituted*.
- 24. That at page 2, line 9, <u>for</u> the words, "Head Warder" the words "Jail Superintendent", be <u>substituted.</u>

MR. DEPUTY CHAIRMAN: Amendments moved. I shall now put Amendment (No.1) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos.22 to 24) moved by Shri Binoy Viswam to vote.

The motion was negatived.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are nine Amendments; Amendments (Nos.6 to 11) by Shri John Brittas and Amendments (Nos.25 to 27) by Shri Binoy Viswam. Amendments (Nos.6 to 11) by Shri John Brittas, not present. Amendments (Nos.25 to 27) by Shri Binoy Viswam. Are you moving?

#### Clause 3 -- Taking of Measurement

SHRI BINOY VISWAM: Sir, I move:

- 25. That at page 2, lines 18 and 19 be deleted.
- 26. That at page 2, for lines 20 and 21, the following be substituted namely:

"shall, if so required by a reasoned judicial order passed by the appropriate Court, allow his measurement to be taken by a registered medical practitioner in the presence of a police officer or a prison officer in such manner as may be prescribed by the Central Government or the State Government:"

27. That at page 2, line 24, *for* the words, "may not be obliged" the words "shall not be obliged", be *substituted*.

The question was put and the motion was negatived.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there are five Amendments; Amendments (Nos.12 to 13) by Shri John Brittas and Amendments (Nos.28 to 30) by Shri Binoy Viswam. Amendments (Nos.12 to 13) by Shri John Brittas, not present. Amendments (Nos.28 to 30) by Shri Binoy Viswam, are you moving?

## Clause 4 -- Collection, storing, preservation of measurements and storing, sharing, dissemination, destruction and disposal of records

SHRI BINOY VISWAM: Sir, I move:

28. That at page 2, after line 34, the following proviso be inserted, namely:-

"Provided that such information shall not be shared with any Government, Non-Government, Private or any other person or entity, not being a law enforcement agency."

- 29. That at page 2, *for* lines 35 and 36, the following be *substituted*, namely:-
  - "(2) The record of measurements shall be retained in digital or electronic form only till the cessation of the convicts sentence and where measurements have

been collected under clause (b) of section 3 for a period of operation of the security or for three years, whichever is earlier."

30. That at page 2, lines 37 and 38, the words, "who has not been previously convicted of an offence punishable under any law with imprisonment for any term,", be *deleted*.

The question was put and the motion was negatived.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 5, there are four Amendments; Amendment (No.2) by Shri Tiruchi Siva and Amendments (Nos. 14 to 16) by Shri John Brittas. Shri Tiruchi Siva, are you moving?

#### Clause 5 -- Power of magistrate to direct a person to give measurements

SHRI TIRUCHI SIVA: Sir, I move:

2. That at page 3, clause 5, be deleted.

MR. DEPUTY CHAIRMAN: Amendments (Nos.14 to 16) by Shri John Brittas, not present. I shall now put Amendment (No.2) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there are three Amendments; Amendments (Nos. 17 and 18) by Shri John Brittas; not present & Amendment (No. 31) by Shri Binoy Viswam. Shri Binoy Viswam, are you moving your Amendment?

#### Clause 6- Resistance to allow taking of measurements

SHRI BINOY VISWAM: Sir, I move:

31. That at page 3, <u>after</u> line 8, the following proviso be <u>inserted</u>, namely:-

"Provided that at no point any coercive or physically, mentally or emotionally harmful

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methods shall be adopted by police officer or prison officers authorized under this Act to collect said measurements."

The question was put and the motion was negatived.

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there is one Amendment (No. 32) by Shri Binoy Viswam. Shri Binoy Viswam, are you moving your Amendment?

#### Clause 7- Bar of suit

SHRI BINOY VISWAM: Sir, I move:

32. That at page 3, clause 7, be *deleted*.

The question was put and the motion was negatived.

Clause 7 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there are two Amendments, Amendments (Nos. 19 and 20) by Shri John Brittas; not present.

Clause 8 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 9, there is one Amendment (No. 21) by Shri John Brittas; not present.

Clause 9 was added to the Bill.
Clause 10 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the Minister, Shri Amit Shah, to move that the Bill be passed.

श्री अमित शाह: महोदय, मैं प्रस्ताव करता हूँ:

"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Let the Lobbies be opened. ...(Interruptions)... Now, Message from Lok Sabha; Secretary-General.

#### MESSAGES FROM LOK SABHA- Contd.

# The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022, as passed by Lok Sabha at its sitting held on the 6<sup>th</sup> April, 2022." Sir, I lay a copy of the Bill on the Table.

MR. DEPUTY CHAIRMAN: Now, Special Mentions. Shri Jawhar Sircar.

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे): सर, हाउस को ऑर्डर में लाइए।

श्री उपसभापति : माननीय सदस्यो, प्लीज़, Special Mentions लिए जा रहे हैं। श्री जवाहर सरकार। Please lay it.

#### **SPECIAL MENTIONS**

# Sub-standard construction by National Building Construction Corporation Limited (NBCC) in Gurugram

SHRI JAWHAR SIRCAR (West Bengal): Sir, I wish to draw the attention of the House to the ongoing harassment of some 270 persons who invested their life's savings in the National Building Construction Corporation (NBCC)'s Green View Group Housing Project, located in Sector-37D, Gurgaon.

Construction was not only delayed but proved to be dangerously faulty, ever since allottees were handed over possession of flats in October, 2017. About 70